3695 Representation of People

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1964contd.

SHRI BHUPESH GUPTA (West Bengal): Sir, we have heard a very interesting speech about democracy delivered by Shri Hathi. It seems that the importance of being Shri Hathi lies only in speaking about something which everybody knows good things—namely, that we should be democrats, we should run democracy well and we should not do this and that thing. In this connection, we are discussing the question of the return of election expenses. Our idea was to eliminate this provision from the law.

[THE VICE-CHAIRMAN (SHRI M. RUTHNA-SWAMY) in the Chair]

The whole idea was to make it obligatory for a candidate to give election returns showing the expenditure. But as I said, Mr. Vice-Chairman, these are secondary matters. I do not believe that this Congress Government is at all serious about democracy. I do not believe that even when you abolish all these things, even if you provide for a more stringent law, the situation is going to be fundamentally any different from what it is today. I can tell you that Shri Gulzarilal Nanda went to Calcutta to explore the possibility of breaking what he called the deadlock in the Legislature there. The entire West Bengal Opposition in the Legislature is out of the House. Well, they have boycotted it following suspension, mass arrests and so on. Now, naturally, if he were at all serious that the West Bengal Legislature should come to function properly, then he should release all those people. MLAs and MLCs, who are in detention there. Up to now we find that though some have been released from prison, many others, about 20 or so, are still in detention. Am I to understand, Mr. Vice-Chairman, that the parliamentary institutions in our country are going to be run by the party in power putting the Opposition members en masse in detention and then taking advantage of that? It can never happen. Therefore, when these people issue sermons to the country about democracy, other people laugh and take a cynical disregard of what they say because it is all sermons and platitudes on their part. neither of which they practise when it

comes to their self-interest. I will just give an example. The primary demand is being made by the Opposition leaders to the Chief Minister that all the members of the Legislature in West Bengal who are in detention should be set free so that conditions could be created for the normal functioning of parliamentary institutions. Up to now that has not been done. Here is the other House. Shri Gopalan, a sitting Member of Parliament and a leading Member of Parliament and that too in the opposition, is in detention because some people want him to be detained and along with him, several members of his party, practically a sizeable group, in the Lok Sabha are in detention today. Now, am I to understand that this is the way in which they are going to run democracy? Therefore, I say that I have really no faith in them. I think the way in which the Congress ruling class is behaving is a negation of democracy. This is what I would like to say. Shri Pathak is sitting there, he will make arguments in favour of his case.

If he had been on this side, he would have produced another argument. That is the task of the eminent lawyer in the country. The argument depends on whether you get a Ministry or sufficient favours. I am not saving that Mr. Pathak asks for sufficient favours. But certainly he cannot deny that he got the Ministry. This is the position. Therefore, I say that these are all secondary matters. But what we are discussing is that as far as money is concerned, money will come. Can this gentleman think of winning election without the power of money? I know there are individuals in his party who may win election without money. But taking the party as a whole this party which controls about 70 ner cept. of the seats with less than 50 per cent. votes in the country, would not be in a position to command so many seats, out of proportion to its electoral strength, but for the money that it gets from big business. Therefore, it is big business which inducts money into elections and raises election expenditure and then it becomes a matter of corruption at the time of submitting election returns.

I have seen, Mr. Vice-Chairman, what isolation the Congress suffers from in West Bengal. I was in West Bengal for a whole week. The Party is completely iso[Shri Bhupesh Gupta.]

lated. Congressmen have disappeared. Big Congressmen, I do not know where they are. Many of them may be good too, but before the wrath and anger of the people, before the all-embracing unity of the entire Bengali people, they have disappeared. Why? Because they have behaved in this manner. How are they going to fight the election without the money? At the time of elections again, they will approach the big people, multi-millionaires, and others, in Calcutta in order to get money. And I can tell you the food situation in West Bengal is largely the result of the fact that the Congress Party in West Bengal, as indeed in other places, realised handsome subscriptions and donations from the big landlords That is why, Mr. Viceand hoarders. Chairman, when the levy was introduced by Mr. Profulla Sen, the Chief Minister of West Bengal, the procurement policy of the Government laid down by him was not implemented against the big landlords and jotdars. And why was that not done? Everybody knows it. They helped the Congress candidates, spent money on Congress election campaign. In such a situation, when the ruling party behaves in this manner, realises donations from the big people and indulges in heavy expenditure for winning election, how any change in law would make any difference to the situation? Therefore, the main thing in this connection is for the ruling party to decide as to whether or not it is time for it to disengage itself from the clutches of the big money in the matter of election. This is the main thing that I wish to point out in this connection. Once it is done, I do not think the election expenditure problem will be such a problem which would have to be discussed in this House or outside in the country. Maybe, here and there deviations will take place, lapses will take place. But by and large there will not be any corrupt practices. But the ruling party exactly does the opposite. It exactly sets a wrong example before others. If the ruling party goes in for money and expenditure of that type, others naturally will be tempted to do the same thing. Therefore I say that the main responsibility for the malpractices in the matter of election expenses, as also in the matter of some fraudulent election results, must be owned by the Congress Party, must be owned by the Government I which thrives on such things. It is no use trying to blame others unless you correct yourself. This point has to be borne in mind.

As far as our position is concerned, we should like the elections to be as cheap as possible. We should like the elections to be as free as possible from the influence of money or power, from the influence of anything that is bad either in social or in political life. Certainly we should not like elections to be fought on the strength of the money and the elections funds that a party collectively or a candidate individually can command. That is our position quite clear.

But then they are arranging things in such a manner that unless you spend money you cannot conduct the elections. For example, the Congress Party brings in motor vehicles in the elections. As you know, in the Orissa mid-term election, they contested about 128 seats or so, and it is well known that Mr. Biju Patnaik brought about 136 jeeps from the concern. Mahendru and Mahendru. The number of these jeeps was so much that some of them could not be used because they were not needed. apart from other costs that were there. These cars were sold again to some other concern in Calcutta. I should like to know how much these cars were sold for. May I know whether this item was included. shall we say, within the election expenses permissible in the case of an individual candidate? A mere jeep would cost anything about Rs. 12,000 or Rs. 13,000.

Now certainly the Party spent that money. Everybody knows that this money was spent. It was done quite openly. We saw new jeeps going round the entire State, new jeeps suddenly brought in there by the Chief Minister, rather the aspirant Chief Minister of that time and who did become the Chief Minister, Mr. Biju Patnaik. He succeeded in winning the election with the use of the big money and jeeps. Am I to understand that this Party Government is going to have any control over the use of funds? Can it restrict immorality in this respect so that things are proved better? I do not think so, I do not want to go into this very much.

Mr. Vice-Chairman, as far as the Congress Party is concerned, it is the source of all corruption in our public life. The Congress Party in power is the source of all corruption in public life.

SHRI M. P. BHARGAVA (Uttar Pradesh): Question

SHRI BHUPESH GUPTA: There are individual Members there for whom I have got the highest regard. That is not at all the thing. What I say is the ruling party is behaving as a politically, morally, corrupt party and the more it gets isolated from the people the greater it indulges in unmitigated corruption. That is what is happening. Once there is corruption in the texture of the administration, in the texture of its behaviour, whether the corruption is expressed in political, economic or other problems, you have a projection of that corruption in all spheres of life and the entire atmosphere is poisoned by the behaviour of the ruling party.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): May I remind the hon. Member that he is making this speech in continuation of a speech made by him a fortnight ago and, therefore, he should come to an end soon?

SHRI BHUPESH GUPTA : A fortnight, Mr. Vice-Chairman, is a long time. You forget everything that you said a fortnight ago. A little reminder is needed. Therefore, when I say the "Congress Party", I mean the Congress Party in power, in administration, in relation to it. I do not cast any aspersion on individual members of the Congress Party. There are good Congress Members. There are also not so good Congress Members. There are poor Congress Members who are not corrupt and there are others who might be open to that charge. These things have been found out by investigation and so on. Therefore, I say the real source of corruption in running our Parliamentary institutions and democracy is the Congress Party and the Congress Government. You see how they are behaving. As I said, in every sphere they are behaving in a corrupt way. Corruption does not mean only when you take money as bribe. Corruption means when you are lost to sense of values either in political or in social life.

Today we are talking here, Mr. Vice-Chairman, about elections and election expenses. We are almost approaching the middle of the year. In another seven or eight months' time there will be general elections in the country. At least we shall be on the threshold of the general elections. You see how they are hehaving, putting the Opposition people in jails, keeping them in detention for months and months, coming in the way of their normal functioning and slandering them whenever they like. They maintain the emergency despite the opposition to it by all jurists, everyone, in the country. Is this not corruption? It is political corruption. Absolute power corrupts absolutely and 1 have no hesitation in saying that the ruling party that sits there is corrupted absolutely by its usurpation of absolute power. Therefore I say that to day they discuss election expenses, etc. but I say that you should make the Congress Party conform to elementary standards of democracy. As you see, if somebody is killed among the police side, they make a big noise about it but when in Bengal seventy, if not more, civilians had been killed as a result of the police firing or the military firing, not a drop of tear comes from their eyes against such terrible destruction of human life but when one policeman is killed, the great Home Minister of the country comes before the House and tells us as if the whole world is cracking down because a policeman has been killed. I do not suggest for a moment that people should be killed on either side. I am not for it but the point is this. They should show some morality in such matters. What was the intention of these people when they shed tears and made big noise and beat their breasts when a single policeman was killed but at the same time they kept not only silent when seventy people were killed by the police and the military firing but afterwards they started repression and atrocities as they are doing now in Bengal ?

THE VICE-CHAIRMAN (Shri M. RUTHNASWAMY) : Let us drop down to election expenses.

SHRI BHUPESH GUPTA: That will drop down. If you shoot down there is no need for elections. Then the Congress alone wants to be in power, that is what they

[Shri Bhupesh Gupta.]

want. They may want it but West Bengal, to my pride, has shown that it is not going to be an easy affair. They may command as many guns as they like but the people cannot be so easily suppressed as has been demonstrated in the recent weeks in the State from which I come. So I say this about this party. Indians are great in many ways, they are great as saints, they аге great in many other respects but when they are hypocrites they are also very great. I have no doubt about it and the example of it I find sometimes. I may frankly tell you that when I talk of the ruling party, coming from a State like Bengal where they talk about democracy, people laugh at it. If you go and talk about this sub ject, they will say: 'You have no other job to do than to talk about elections. What elections, with such a Government in power? What elections with such people running the administration and seeing that no standards or norms remain in existence ?' Therefore I say that Mr. Bhargava, my esteemed friend, has been good enough to give me this opportunity to speak on this subject and I hope I have not angered him because all my attacks are concentrated on the Government. I know that he supports his Government and therefore he may feel a little offended but I am glad that as far as he is concerned, he is motivated by good ideas so far as the Bill is concerned, I am sure his object is not to promote corruption or to allow big money to come in On the contrary he wants to be a concientious objector as to why people should sign an election return which is false. Therefore he says: 'Take away the election returns so that the men who are not guilty need not be placed in a situation where they have to sign such returns.' This is one way of fighting for social morality. I can understand it. It is a good motive but then what they will do is, these gentlemen who are spending Rs. 50,000 will spend one lakh and will not have even the occasion to sign or will not have any risk of being confronted with an election petition on that score. Therefore what you are eliminating is not corruption. On the contrary whatever little check there may be, whatever little possibility there may be for others to question on the ground of exceeding the logal limit, you are removing it. That is no support. You find that some people do not tell the truth, that somebody is in the /

habit of telling lies. Will you make him dumb for that reason? No, you will not make him dumb. It will be something like that. Since he tells lies will you use some surgical operation and make him dumb so that he cannot tell lies? The point is to see that his moral values are so developed, that his conscience is so roused that he gives up telling lies and sticks to truthful utterances. That is how things should be settled. Mr. Bhargava is an intelligent man generally and what I like in him is he has good commonsense. Men with good commonsense I always like and he has not got any pretensions about him but I cannot bring myself to understand as to why he took into his head that this is a provision that would help on the score of election expenses. It would be better if he raised the banner of revolt within his party, created scenes in the Congress Parliamentary Party and other forums of that party and impress on the high command or low command, not so low command at that, that they should not go in for this kind of big money affair in the elections. Suppose Mr. Bhargava has started a fast saying that no Congressman should take money from the big business or the big landlords in the forthcoming general elections and says 'I start a fast unto death and I demand that the Congress President, Mr. Kamraj, has to give a public pledge to save my life if he is so interested, that he would see that not one person of the Congress Party, either as a partyman or otherwise, takes money from the big business and the rich people in order to contest the election' would it not be better to tone up the morale in the country ?

SHRI M. P. BHARGAVA: If all the parties agree to take that pledge I can assure on behalf of the Congress that they will do it.

SHRI BHUPESH GUPTA: I wish Mr. Bhargava was so powerful and influential within the Congress but I can tell you if you are of that mind that we should take this pledge I give it here and now unilaterally that we shall not take big money. We have given it but here on the floor of the House . . .

SHRI M. P. BHARGAVA : Neither foreign money.

[18 MAR. 1966]

SHRI BHUPESH GUPTA: Big money, whether foreign or Indian, is all the same. I say foreign money is abominable, that is even worse. Even if it comes from small people that way, but here your Bill is concerned with election expenses.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): The hon. Member ought to address the Chair.

SHRI BHUPESH GUPTA: He has asked for a piedge. I can tell him that I can give it here and now and I can have the authority of my entire party publicly reiterated and announced. Will he tell me if he signs a pledge that Mr. Kamraj will endorse that pledge and^ahis party, Working Committee or the A.I.C.C. would pass a resolution to that effect? He cannot say that because I know the Congress leaders have spoken here and had said that they would take money from everybody including Mr. Tata. I do not know what Mr. Kamraj feels, I am not concerned with it -I am quite sure that in some ways he is a very decent man, but I am more concerned with what the party does and what the party tells. They will not be able to say that. Therefore do not ask a pledge from me. All that we need do is, if you are interested, let us move in each party where all the trouble is more, sit down and then mutually come together and lay down certain codes of behaviour tabooing, outlawing altogether morally, politically and if necessary, legally if we can do it, the invasion of big money in money in money coming general elections. I think, if we put our heads together, we can arrive at a solution. But then the trouble with you, the Congress Partythis is my final point-is that you maintain your political power by means of money and force. Force you have displayed--it is not the matter of discussion now. But the money that we are discussing now is really your sinews of war in elections, and I do not see, unless you abandon some of your basic policies, some of your basic affiliations, unless you turn more and more to the people from whom, in the pre-independence era, you sought most of your support, you will not be in a position to set any good example before the members of your own party, the ruling party, and as a consequence certainly not before the nation. When such malpractices are made a thing of the past, we should like, Mr. Vice-Chairman, to see our country's elections free not only from big money, but also from other malpractices, of which we know, and which the Congress Party is indulging in on a large scale specially for keeping the ruling power in its hand, by hook or crook, by fair means or foul, more by foul means, less by fair means. Unless the change is made in the ruling party, I do not think much will come out of whatever we may or may not do in this matter by way of legislation.

Thank you.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : The House will now adjourn and meet again at 2.30.

> The House then adjourned for lunch at eleven minutes past one of the clock.

The House reassembled after lunch at half-past two of the clock, THE VICE-CHARMAN (SHRI M. RUTHNASWAMY) in the Chair.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): Vice-Chairman, Sir, I rise to oppose the Bill which is placed before the House by the hon. Member, Shri M. P. Bhargava but, at the same time, I thank him because, as he placed this Bill, we got the opportunity to discuss the most important problem and the most important thing of expenses of the General Elections.

Ours is a democratic country and we are devotees of democracy. Democracy is of the people, for the people and by the people. Every adult is a voter, and democracy is the means, and not an end. By democracy we want to make this country enjoy Suraj (सुरा य) for ever. Now every adult has got one vote. We call it matadan, and that is by ballot, and because it is voting by secret ballot, we call it guptadan. We always say, whenever one has to give something as dan and he gives it, naturally with the right hand, that the left hand should not know what was given. And another thing is that when we give away a dan, we are not expected to expect some-

[Shrimati Tara Ramchandra Sathe.]

thing in return. That is why nobody is allowed to take any money in this matter of elections; neither is one to go to the polling booth by the conveyance which is supplied by the contesting candidates. So the idea in voting is this, that it should be from the point of view that it is a duty, and not as going for somebody else, 10 some party, or for gaining something from that voting. It is just a responsibility and a duty. At the same time, the candidate, who is there to contest the election, is a Lok Sevak and he is the Pratinidhi, the representative of the public, and he is expected to do his work without expecting anything from the public, and whatever public good he can do, he should try his best to achieve that thing.

I want to propose one thing. Just as our Constitution has given the right of voting to everybody, at the same time the time has come now when we should compel everybody to vote. There should be a sort of compulsion for voting. If one does not exercise that right, if one does not vote then, unless and until that person gives a satisfactory cause for it, I think that his right to vote must be suspended for five years. If we do not do this, nobody will feel that it is a duty, it is the sacred duty of a citizen in a democratic country to vote, and voting is so much valuable that it cannot be counted in terms of money.

Then I learn that many of the candidates give money for the vote, and I learn that in some municipal elections also there are groups of people who go to a candidate and say, "Here is our temple. You promise us one thousand rupees"----it may be two thousand rupees or more or less-"as a donation to our temple, or to our organisation. We have got a hundred votes"---or ten votes or fifty votes-"and all the voters will come and they will vote for you." So this sort of donation, and all this idea is based on as if it is the duty of a candidate or a political party only to gain votes. It is not so. So this is a very fundamental thing that everybody should know that it is as much his duty to vote as it is his right to vote.

Now coming to the voters' lists, there are so many lists prepared in the country. Some time back I had asked a question in this very House as to why Government does not want to make them one list, because the voters are the same. Now adult franchise is everywhere, may be a panchayat, may be a zila parishad, or may be a municipality or a municipal corporation. But there the voters are the same. As far as the voting lists for the Assembly and Parliamentary Constituencies go, that is one list and, at the same time, two votes are cast, one for the Assembly and one for the Parliament. But what I feel is that for the panchayat and for the zila parishad, or may be, the municipal or municipal corporation areas, the voters' lists should be the same. So, in order to avoid duplication of work, waste of money and energy, all this should be avoided.

Now coming to the nomination, any person who is of a certain age is allowed to fill in the nomination form. Anyone who is a voter can fill in the nomination form Of course there are some restrictions in the case of Assemblies and Houses of Parliament-I am coming to that point afterwards. Now the Election Commission's suggestion is to increase the deposit. Shri Bhupesh Gupta, an hon. Member of this House, opposed this suggestion. He said that the parties have not got so much money and so the deposit should not be increased. But I do not agree with him. I feel that the deposit should be increased and the individual contesting candidate must be ready to give that deposit because of the fact that, after that, he has to incur so much expenditure. So one cannot argue this way, that he has not got any money to furnish that sum as a deposit. Now we know also that the said deposit is returnable under given circumstances. Now after the election is over, if he gets a certain proportion of the total votes cast as laid down in the election law, even if he is not returned as a successful candidate, he can get his deposit back. Only in the case of those who do not get a certain proportion of the total votes cast, as laid down in the law, that deposit is forfeited. The Election Commission also has referred and we know it from our experience that there are certain persons who file their nominations in order to withdraw them later. Just to gain something they go on putting in their nominations, and we know it. At least all of us have heard about it. They go on managing something and the person

3707 Representation of People

then withdraws. In order to avoid this danger, if a person withdraws, this deposit should not be returned at all. Thereby, to some extent, this evil will be stopped. Of course, if one has to withdraw in four or five days, within a very small time-limit, not even a week, if there is only that much time between the filing and nomination and the withdrawal date, then the person cannot think of changing his mind overnight. If one has to contest election he has to think about it ten times and well before filing his nomination. Therefore, my humble suggestion is that if there is withdrawal then the deposit should not be returned but it should be confiscated. As for the time intervals between the filing of nomination and withdrawal and election, the Election Commission has suggested that the periods between these should be lessened. I agree with that because after the filing of the nomination and after the withdrawal and all that, there comes the final list and then everybody goes for doing the propaganda. If the time between the coming of the final list of contestants and the elections is more then expenses will be more. If this time-limit is more, then the expenses are naturally more. In order to avoid this, this time-limit should be as little as possible. After all, the election machinery is ready and also the political parties will have to be alert always. Nowadays we see that the parties start their work at the end of the five-year period, just before the elections are to take place. That will Every party will have to not do. be alert. If we see the elections in the United Kingdom we can see how they do it. Recently we saw that the Ministry there had been dissolved and a new election will take place soon. So every political party is ready at any time for the ejections. So any propaganda that has to be carried out should be carried out all through the five years or three years or two years, whatever be the time for the next elections. And the voters also will have to be always alert.

Coming to the question of the age of the candidate, I feel that it is time now for us to think over this matter. I feel that the age limit for a candidate to the Lok Sabha should be increased to 30 years and that for the Rajya Sabha should (Amendment) Bill, 1964 3708

be increased to 40 years. I do not think many will agree with me. But this is sny humble suggestion. It should be the same for the Vidhan Sabha and Zilla Parishads and for the Vidhan Parishads the age limit should be more. Also there should be some sort of educational qualifications laid down. Already some fifteen years have passed and the time has come for us to think over these matters.

Next I come to the canvassers for the elections. The Election Commission has rightly said that there should be no remuneration given to the canvassers. There is no election agency in this country which is paid. We do not have such a provision. There are no paid canvassers except the office staff which is there, as far as my knowledge goes. Therefore volunteers and those in the party and friends, all of them, hundreds of them work for the candidate. They do the work for the political party and they work for independent candidates if they are contesting the elections. If we go on paying them then nobody will be able to work. It is the work of the party and these volunteers and party workers, they are doing it and they should do this. So no remuneration should be given.

SHRIMATI LALITHA (RAJAGOPA-LAN) (Madras): There are some poor people who may need remuneration.

SHRIMATI TARA RAMCHANDRA SATHE : This election is not a Udyog Mandir or something which should provide remunerative work. The party has to work and the party's staff is there and it is the duty of every member of the political party to work for the party. If we start giving remunerations there will be difficulty. We have got experience. As soon as we start the work of these elections so many people will come and say, "We are poor. So please give us some thing. We will work for you. Why not give us something? Why not provide us with this or that ?" And also there will be some people who will try to catch these workers and tell them, "You don't work for that party. We give you so much more money. So don't work for that party. You go and sit at home." After all, I am thinking in terms of lessening the

[Shrimati Tara Ramchandra Sathe.]

election expenses. The Election Commission has suggested that either some drastic amendments are needed or the provision should be repealed. I agree with the Commission in regard to the suggested amendments but not to repealing the provision. The hon. Member Shri Bhargava is for repealing and I am against i. The voters should be always alert and the political parties should be alert and they should work all the year round.

Nowadays we see another thing. When a candidate goes and requests the voters to give him their votes the voters say, "Oh, where were you all these years, these last five years? We voted last time for such and such candidate of your party and he was elected. But he did not turn up at all afterwards. Now you will also do the same thing." After all it is physically impossible for anybody to approach every voter in the country. When I stood for election to the Lok Sabha in 1957. I had three districts and for the Vidhan Sabha, there were four constituencies in Poona district, one in Kolaba district and three in Ratnagiri district. So it is impossible for any person to approach each and every voter. If you go to a village there you have a meeting and to that meeting every villager cannot come. Some will come and vou see them But those whom you do not meet will say, "This candidate had come to our village and we did not see him. So we won't vote for him." This is not a good idea. It is impossible in our country to go and meet every voter. This is the work of the political party. There may be some exceptions, but I don't think that there are many persons who can gain votes on their own capacity or by their own virtues. The candidate may be a good person. He may be a very good worker. But one is not expected to be known all over the country and by every one of the voteis. It is the work of the political parties and through the political parties the candidates approach the voters. The voters take the candidate to be the representative of the political party. We take the manifesto of the political party and go to work for the party. It is very difficult in a democracy for an individual to work effectively.

SHRI M. M. DHARIA (Maharashtra): I do not want to interrupt the hon, Member much. But is it not the duty of the elected candidate or person to visit his constituency? It may not be possible to visit every voter. But is it not incumbent on his part to visit his own constituency at least? There are many members who never visit even the important towns in their constituency.

SHRIMATI TARA RAMCHANDRA SATHE. There I agree with Mr. Dharia. Of course every candidate, every member who has that feeling that he represents so many persons and who is conscious of it and wants to do his duty as a "lok sevak" as I said at the beginning, is bound to go and see his constituency. He does not expect those people to invite him. Ho himself will go and he himself will work If there are some people who do there not, then they will not be "lok sevaks" or representatives of the people. I agree with Mr Dharia. It is like that and I wanted to say that also The political parties will go and make the voters know all these things and thereby save money, time and energy. Otherwise the candidates and their iriends will have to run from one end to the other and they cannot do that within the very limited time.

Then I come to the subject of propaganda methods and here I must mention about posters. I was in the United Kingdom and there I saw that the posters were very small, only about 10 inches by 3 inches and they were pasted on the glass of motor cars or on window panes. And the voters there are quite alert and the money which is required for these posters is included in the expenses of the candidate But here we see there are hundreds of posters. One day one party sticks its poster at a particular place and the next day another party comes and tears it off and pastes its poster there and so on it goes. Also nowadays it is the fashion for young persons to say, "There is a certain poster of such and such person in the Chowk of the town and it is 6 ft by 3 ft and on cloth. So we must have a poster which is 8 ft. by 3 ft and also on cloth." It is a sort of competition, but it is all a very costly affair. And they want it to be carried on motor cars and hung in bazars and so Thousands and thousands of posters on.

are required and it is quite an expensive thing. Therefore, I request the hon. Law Minister who is here now, and the Election Commission, to see that there is some restriction put on such posters. It is very essential to have this restriction. I would like to quote the Election Commission in regard to election processions. The Election Commission says-

"A complete ban of such processions, demonstrations, displays organised for the purpose of promoting or procuring the election of a candidate would not help the parties or candidates in reducing their election expenses. It will also not help the authorities in maintaining peace and order in the constituency."

S.r. it has become a fashion nowadays to go in for processions. Every Party would like to take out its Party symbol in procession, the Congress will have so many pairs of bullocks, another Party will have a procession of Jhonpris, a third Party will have trees. Like julus this thing will go on. As they play on the Rang Panchmi day, they will use gulal. This sort of thing will become very expensive and I perfectly agree with the Election Commission in this regard. I do not feel that this will in any way help propaganda. If one Party takes out a procession extending to a mile, the other Party would like to exceed this and go in for a procession of two miles. This sort of competition would only end up in increasing the expenses. The Election Commission says that the use of loudspeakers and radios should be banned and I agree. In the case of a major meeting. I can understand this but nowadays even in a small hotel we find installed big loudspeakers. This has become a nuisance and it is more so at the time of elections. Neighbours living near a big Party office are harassed. I agree with the Election Commission that a ban on such things will save expenditure to some extent.

I do not agree with what the Election Commission has said in regard to the entertainment programmes. This is what the Commission says:

"Occasionally a candidate arranges for staging dramas, music, dance and They say that this is done in order to attract the voters. I do not think that this is the only way of attracting the voters If the Election Commission agrees that they spend considerable sums, I do not know why the Commission wants this to continue. The Commission goes on further to say:

"This practice, however, does not remain widespread. The Commission does not consider it practicable or necessary to impose restrictions on this type of election propaganda"

I do not agree with the Election Commission. I will say why. This is another thing which is coming up and which should be nipped in the bud because this leads to competition among the various Patties. A good singer may agree to sign for one Party at the rate of two or three hundred rupees and then the next day another Party will arrange a dancer and pay her something more. This would go on like the Ganapati Utsav which we in Maharashtra have for ten days. Thousands of rupees would be spent for this purpose. There this sort of entertainment and bhajan is used for lagran but that is not so in the election entertainment. I do not know why this is being allowed. This must be stopped by law. Even though nowadays there is not much a time will come when it would be impossible to check this. This is now in the very initial stages and we must try and stop this. When a music or dance performance is going on people are not interested in the speech or in the election manifesto. They will say, "Oh, go on with the song".

Television cannot have much play in the com ng election but in the next it is bound to play an important role. The Election Commission has said something about radio. The Election Commission says that three hundred minutes were given and this time was divided in proportion to the number of seats at present held by each Party in the Lok Sabha. Another

[Shrimati Tara Ramchandra Sathe.]

condition was that not less than one-sixth of the general seats should be contested by a political Party to get the use of radio broadcasts. This was a very good suggestion and I think the Parties would have gained thereby but the Election Commission says that there was no unanimity amongst the political Parties and so this idea was left out. I was in the United Kingdom and there they ask important members of the political Parties to, sit on the same table and in the same room and then questions are put to them. Each Party representative replies and sitting face to face with the representatives of other Parties they have to take special care to see that they do not go astray but stick to the Party manifesto. Here, instead of allowing all the Parties to meet at one place, we allow them to have a meeting today, another tomorrow, convened by another Party and so on. This leads to a tremendous amount of waste of energy. I had an opportunity to contest elections and I am sorry to say that my experience has not been good. We should be careful in our elections. Stones are thrown, palitas are taken and they try their best to disturb meetings of other parties. Later on, one has to go to the police, lodge a complaint, go to a court or to the Election Commission and do all these things. Nobody has got the time as each is busy with his own work. I want to say 010 thing about the processions. This has become the fashion nowadays. In the villages, there is neither electricity nor gas lights. The people take a stick, wrap some cotton cloth round the stick at one end, dip it in kerosene which is in short supply today and burn the cloth. They take out hundreds of such things. We call them palitas; I do not know what they are called here. This sort of thing should be stopped.

The Election Commission says that some people had suggested that cards should be given to the people containing details about the voters so that they could use them at the time of elections. The Election Commission does not agree with this suggestion. I was in the United Kingdom and there I found that every voter had a card and he used to go with the card to the booth which served as a sort of identification. When I discussed this matter here, some people said that if this was sent by post, there was the possibility that the wrong man might get, not the real voter. I do not think we should thereby say that the Posts and Telegraphs Department will not do its duty. I want to suggest another thing in order to have this identification. I just want to put it to you for your consideration. This is just my idea and I do not know how far the other Members would like it. If on that very card a photo is stuck of the voter just as we have got photos on the identity cards---nowadays the labourers, workers, clerks, everybody has got identity cards with their photos on them--I think it will remove many of the difficulties. Somebody said that it will be very expensive but we must remember that bogus voting can be stopped thereby and identification will also be easier. Otherwise the agent has to be alert all the while and sometimes this is used to disturb the trend of the voting also. Sometimes in order to disturb the line of the voters the agents of the other parties will stop them and say, 'Oh, you are not so and so' and it takes time to establish the identity of that person clearly and by that time the trend of voting gets disturbed. All sorts of things take place during elections. So far the purpose of clear identification I think sticking photos on the cards will be very helpful. Long back some 10 years ago I had seen in Bombay smalj rooms, not even rooms but small box-like things five feet by four feet where for one rupee they used to give six photos almost immediately. And it was not negatives or anything of that sort but clear finished photos used to be given. I think there are methods by which we can get cheap photos. Even if it should be expensive I think it should be worth trying. If not all over the country, at least let us try it out in the four big cities of Delhi, Calcutta, Madras and Bombay. If you had these photos it will help in quick identification and at the same time prevent bogus voting.

Now, I come to the other things which are required on the last day of the election. There are these mandaps. This is another big thing so far as expenses go. Now, the booth is at a certain place. There may be a polling station having two booths or three booths and sometimes in villages where there are only 900 voters or 1,000 voters there is just one booth. And the system is whenever a voter comes, one should catch his eye and take the voter to the mandap or pandal and give a slip on which the number of the voter is written.

The Election Commission says that it is a good method because it saves the time of the Election Commission people. I do not agree with it. Even though the number is given they check up again. So instead of having two people for this job let the Election Commission have three and do the whole thing themselves. Why do they expect the political parties to give this number at a heavy cost, at a heavy expense? Another thing they say is that the candidates will like to meet the voters on the last day. It is very difficult to meet the voters on the last day at the There is one candidate while pandal. there may be even 400 booths for a parliamentary seat and it is impossible for anybody to go to all the booths and meet the voters even for a Vidhan Sabha seat. So I do not agree with the argument given by the Election Commission. If the candidate or his agents or the members of the party want to meet them, they can only just say namaste to them in the pandal. And they have to spend on so many things; you want chairs, fables, volunteers, flags, slips, stationery and what not. Everything has to be provided for. (Time bell rings). Is there any time-limit, Sir I wish you could give me some more time so that I could finish all what I have to say.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Are you going to exhaust the whole election procedure?

SHRIMATI TARA RAMCHANDRA SATHE : Yes; wherever it is a question of expenses, if you will allow me.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): How many more minutes do you want?

SHRIMATI TARA RAMCHANDRA SATHE: I cannot say; at least 15 minutes I might require.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Then will you kindly allow the Law Minister to intervene? He wants to intervene now and then you can resume your speech.

SHRI M. P. BHARGAVA: That is not possible under the Rules of Procedure of this House. It is not the rule that a Member yields to the Minister and then resumes his or her speech.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): Then let the hon. Member finish her speech.

SHRIMATI TARA RAMCHANDRA SATHE: So in order to stop all these things, *pandals* should not be allowed bythe law. Now the distance allowed between the *pandal* and the booth is 300 feet and every party is keen to have its *pandals* exactly at the 300 feet. So all this considered I feel that in order to save expenses this should be banned by law.

Now, coming to election expenses by the political parties, all parties have to do I know the election expenses which it. are incurred by the political parties as far as my knowledge goes are not included in the expenses of the candidates. In the U.K. I saw whatever expenses the political party incurs that expense is taken in the expenses of the candidate. Suppose in a certain area a big meeting of a big leader is held, it costs thousands of rupees. Whoever are the candidates in that area who have taken advantage of that speech of the leader, the expenses in connection with that meeting are distributed among these candidates. Then there are papers which are run by the parties, the literature which is distributed, the manifesto etc. should not be included in the election expenses of candidates. But other expenses incurred by the political party at the time of the election for the candidates should be included in the candidates' expenses. The hon. Shri Bhupesh Gupta has referred to the expenses of the political parties and how the parties take money. I do not want to go into that matter. I know that there are some rich people who give money to all the political parties. They want to please all the people; so I do not want to go into that. But what I feel is that the expenses incurred for the candidate by the party except that of literature should be included in the candiyou | date's expenses.

[Shrimati Tara Ramchandra Sathe.]

Now I come to ballot boxes and counting. The ballot boxes are kept in various places and it is very difficult for the presiding officers to arrange for the ballot boxes to be brought together at a certain place immediately after the election is over; the election is generally over at 6 O'clock I was in the U.K. and I found that after the election was over the ballot boxes were brought to one place and within one hour the result was given out. But that is a very small country and they have got all the transport facilit.es while we have not got that much of transport facilities. When I had to send my polling agents to different booths they had to walk distances of even ten miles; they had to cross mountains. So it is very difficult to bring these ballot boxes in one place but I know the Election Commission takes great care of these ballot boxes. We do come across some cases where they are tapped but that is very rare and all told a good job is being done.

Now, coming to the political parties, if every party could think what it would have done if it had been in power at that time. I think many of the criticisms in Parl ament and outside as well as at the time of the election will not be there. In the U.K. I saw there is a shadow Cabinet of the Opposition party. If there is a shadow Cabinet of the Opposition party a lot of time of the Parliament will be saved and in the country also propaganda will be easier and the voters will know what every party is saying and they will not be confused. It is time that we educate our voters and thereby the whole country.

THE VICE-CHAIRMAN (SHR! M. RUTHNASWAMY): The hon. Member has taken thirty minutes.

SHRIMATI TARA RAMCHANDRA SATHE: I am winding up. The Election Commission should be more and more strict. J said in the beginning that the question is whether we should repeal it or drastic amendments should be there. I am for drastic amendments. Otherwise, elections will become difficult day by day and there will be more and more waste of money and energy. This should be controlled by the Election Commission and by the Government and we should make the people feel that it is their right as well as their duty to vote. When we took to democracy. I know what many foreign countries thought about it. They thought that India would not be able to achieve the goal of democracy, being such a vast country, with a vast population, which is uneducated, poor and distributed in the far corners of the country where there are no facilities of transport and all that. We have conducted three elections successfully. I am sure we are going on the right path, but there are some little things which are to be corrected. I hope that the Election Commission and the Government will do that. When I was in college, there was an essay competition and the subject was whether India deserves to be a democratic country or not. Those were British days and people were thinking in this way, whether we deserved it or not. Now, we have proved our ability and capabil.ty. There is a Sanskrit verse which says :---

न भेजिरे भीमविषेण भीतिम ।

When there was "Samudra Manthan" by Devas and Danavas, first there appeared "Hala-hala", but they did not get afraid. They went on churning the ocean and then "Amrit" came out of it. So, we will also go on churning. We will educate our people. If we are wrong, we will find out our defects. We will try to remove them. We shall make democracy an ideal one and we shall enjoy that.

Once again, I am very much thankful to you for giving me this time and I once again say that instead of repealing this measure, a drastic amendment should be made to it. I am also thankful to Shri Bhargava for giving us an oportunity to discuss it. I request the hon. Law Minister also to consider whatever suggestions I have made. With these words I once again thank you and oppose the Bill, which is before the House.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): The Law Minister. 3719 R

Representation of People

†[र्श्वा अब्बुल गुनी (पंजाब): मैने भी नाम दिया था]

THE VICE-CHAIRMAN (SHRI M. RUITHNASWAMY): Order, order. He is intervening, not replying.

THE MINISTER OF LAW (SHRI G. S. PATHAK) : Mr. Vice-Chairman, the Government opposes this Bill for the obvious reason that the Bill, as has been described by the Mover himself, is of a negative character. The discussion has covered a wide field and the Government will take into consideration all the various views which have been expressed in this House, omitting, of course, the irrelavancies of my friend, Mr. Bhupesh Gupta, who is not here. The reason why this Bill has been introduced is said to be that heavy expenditures are incurred at the time of elections and that in some cases those expenditures are not correctly shown in That is the reason which the accounts. is given. The present law exercises a check on this evil, which has been described by the hon. Member, Shri M. P. Bhargava, in great detail. Breach of the existing law is visited with a severe penalty, because it is a corrupt practice. Therefore, if you repeal the law, delete these provisions, the result will be that those who contest the elections will be completely at large in the matter of expenditure. Instead of removing this evil, the Bill, if passed into an Act, will further aggravate it. But as the hon. Member, Shri M. P. Bhargava, has said, that his object is not really to have That is how I have the Bill passed. understood him. His object is to expose the evil and in this object he has achieved great success, because he has had a full discussion more than once, in this Session and in the earlier Sessions and for this I think we have reason to be grateful to him.

Mr. Bhargava knows, as everyone of us knows here, that in every country, where democracy is practised, where the Govern-

†[] Hindi transliteration.

ment is run on democratic lines, there are provisions of the type which we have here and in no such country has anyone thought of repealing such laws. Mr. Bhargava put a question addressed to me, when he was speaking. He wanted to know which part or the Election Commission's Report the Government was proposing to accept. I may tell him for his information that with the exception of three matters, which are the subjects of recommendations, i.e., election expenses, multiplicity of candidates and Presidential elections, the Government is accepting the recommendations with regard to other matters, namely, electoral machinery, electoral rolls, election. materials, election programme, aspects of electioneering, the poll and the gaining of votes. One more important recommendation the Government is accepting and that is that the Tribunals shall be abolished. The trial shall be held in the High Courts. The High Courts will deal with the election petitions on their original side. In the last election there were about 360 election petitions, some of which still remain undecided. Therefore, the Government was concerned with the question of expedition of these election petitions. The Government proposes to abolish the existing Tribunals, the present system and allow election petitions to be tried by the High This will cut out one stage and Courts. thereby curtail the time taken in the disposal of election petitions.

Mr. Vice-Chairman, many views have been expressed with regard to the election expenses. They are varying views. Some hold the view that these provisions should be repealed, as Mr. M. P. Bhargava ostensibly holds the view. Others say that they should be retained as they are. There are some other views according to which the figure of Rs. 25,000--that is the figure of the maximum expenses; I have mentioned the figure only of Parliament-should be raised. Others hold the view that that should be lowered. Now having regard to this conflict of views and having regard to the fact that the present provision was made in the year 1956 after a full discussion, also having regard to the fact that when the Amendment of 1961 was being considered no suggestion was made for amending these provisions, the Government has thought fit to leave this provision untouched, to give it further trial

3721 Representation of People

[Shri G. S. Pathak.]

and to see whether the alleged evil can be checked by other means. We must remember, Sir, that it is the members of the Legislature or those who want to come into the Legislature who are concerned with this evil, that is to say, who are concerned with this question, namely, spending more than the statutory limit, which is forbidden, and showing in the accounts the entire amount of expenditure incurred. The real remedy therefore lies in the hands of the legislators or those who want to become the legislators. So far as the public is concerned, the voters are concorned, they prossess a certain amount of wisdom, which wisdom has been exhibited at the time of elections. Many of them yet they possess are not literate; whom to the wisdom: thev know elect and whom not to elect. I submit Sir, that it is not correct to say that generally speaking the voters in this country are influenced by money. We know who are elected. We cannot say that only the rich people are elected, and therefore we must trust to the wisdom and discretion of the electorate itself and also to the political sagacity of those who contest the elections.

Now, Sir, public morality, electoral morality and political education are the real remedies. Develop these, develop public morality; develop electoral morality, and politically educate the people. That is the real remedy. Law is not a remedy for every evil. We have got cases of laws which, though on the Statute Book, have not destroyed the evil. The Dowries Act is one example. Therefore, this alleged evil must be destroyed by recourse to other means. It is refreshing to find how in other countries this evil has been met. I will, Mr. Vice-Chairman, with your leave read two or three passages from the recent book : "Elimination of corrupt practices in British Elections"this is by Cornelius O'Leary. It is stated by the author at page 228 :

"The English petitions showed that the old-fashioned practices of bribery and treating were almost a thing of the past. While contests were becoming more numerous (the second election of 1910 was exceptional), petitions were becoming fewer and fewer." At page 231 the author says :

"The very reduced incidence and the altered character of petitions may be taken to indicate a reduction in the general prevalence of corrupt and illegal practices, since the petition trial has been throughout our period the main barometer of electoral morality."

Lastly, Mr. Vice-Chairman, at page 233 there is this passage :

"The moral revulsion against these practices came at much the same time as the revulsion against drunkenness. Political consciousness also struggled forth elections not only lost their corrupt aspects but also much of their colour and their festival character. The exercise of the franchise was at last regarded as a solemn duty, a right of citizenship but also a responsibility.

When all is said, however, it was the Members of the House of Commons who from first to last set the moral tone, unprompted by outside pressure groups. At the cost of personal sacrifice to some of its Members Parliament managed within one generation to sweep away traditions that were centuries old and were regarded by many as well nigh ineradicable. It is an achievement of which any Legislature might well be proud."

Mr. Vice-Chairman, I feel no doubt that our legislators and those who contest for seats in the Legislatures will create a public opinion which will, if not completely destroy, completely uproot, at least reduce this alleged evil. That is the way in which success lies, and that is the way which we shall follow.

Representation of People [18 MAR. 1966]

بھارگوا صاحب کانگریس کے ایک بڑے پرائر ذمه دار آنس بيرز رمے اور ورکر ہیں ۔ انہوں نے دیکھا کہ کاندھی جی کے سدھانتوں سے ٹل کر چونکہ کانگریس والے ہے فی صدی سے زیادہ پارلیمنٹ میں چن کر آئر ان کو دکھ ہوا کہ آئے ہیں گاندھی بابا کے نام پر خرچ کیا زیادہ ۔ بنایا کم اس سے اجھا ہے کہ اس دفعه کو هي ازا ديا جائر - اس لحاظ سے ان کا شکر گذار ہوں کہ سچی بات ان کے منہہ سے نکل گئی ۔ اور کچھ کہنے سے پہلے میں کچھ سجهاؤ دینا چاهتا هوں سرکار کو که هم جمهوریت کا دعوه بھی کرتے هیں اور نخر بھی کرتر میں <mark>او</mark>ر مجھر بھی فخر ہے کہ ہمارے دیش میں جمہوریت کافی حد تک کامیاب هوا ليكن اليكشنون مين جو كجه ہوتا ہے وہ شاید قابل فخر نہیں ہے ـ ایک بات بهارگوا صاحب نر مانی اور دوسری باتیں دنیا کے سامنے آئی **ہیں جو طرح طرح کی بد دیانتیاں** هوتی هیں _ بد دیانتیاں کس ڈھنگ سے ہوتی ہیں ۔ میں وائس چیر مین صاحب---بتلانا چاهتا هوں ۔ اس کا ڈھنگ سادھارن ہے ۔ وہاں ایک اسٹیمپ رہتا ہے جو اسٹمپ نام والے کے لگانے کے لئے رہتا ہے اور اس سے ووٹ شمار ہوتے ہیں لیکن جب

کسی کو ہرانا ہوتا ہے جو گنٹر

والا پڻواري وهان پر بيڻها ۽ هوتا هے وه اپنر انگوٹھر کو سیاہی لگا کر چلا جاتا ہے ۔ آپ نر دو تین الیکشنوں کی رپورٹ پڑھی ہوگی کہ اس طرح سے لاکھوں ووٹ ردی کی ٹوکری میں ناجائز پژی هوئی دکهائی دیتی ہیں ۔ تو میرا سجھاؤ سرکار کو یہ ہے که ایک ایسا اسٹامپ رہے جس میں سیاهی کی ضرورت نه رہے بلکه جس میں نشان پڑ جائیں ۔ کیونکہ ہمیں ماننا پڑے کا کہ ہمارے دیش میں ان پڑھ لوگ بہت ہیں الیٹریسی بہت زياده هے وہ لوگ نہيں جانتے که کم پرچی کو بند کرکے ڈالنا ہے ۔ تو اگر وہ ایسی مہر لگائیں جس سے نشان پڑے لیکن سیاہی کی چنتا ن<mark>ہ</mark> هو تو وهاں جو ووٹر نشان لگائے کا وہی نشان رہے کا اور اس طرح سے جو لاكھوں پرجياں ضائع جايا كرتى تھیں وہ نہیں ضائع جائیں کی ۔

دوسری بات جو سرکار نے اجازت دے رکھی ہے کہ تھوڑے تھوڑے فاصله پر امیدوار اپنے کیمپ لگا سکتے ہیں اس طرح سے کیمپ لگانے میں ہزاروں روپیہ ٹینٹ اور کرسیوں کے نذر ہوتا ہے اور اکثر وہاں تلخیاں بھی ہو جاتی ہیں اور لڑائی بھی ہو جاتی ہے ۔ تو میرا سجھاؤ یہ ہے کہ الیکشن کی بیماری کو لینے سے اس کے ایکسپینسیز سے بیچنے کے لئے ان سب کیمپوں کو ختم کر دیا جائر ۔

[شری عبدالغنی] سوائے ایک سرکاری کیمپ کے جس میں جا کر لوگ اپنا نشان دیکھ آئیں کھ کس طرح کا نشان پرچی پر لگانا ہے اور پھر وہاں جا کر لگا آئیں ۔ اگر 'کرمی کا موسم ہے تو ٹھنڈا پانی پی آئیں اور سردی کا موسم ہے تو چائے کی پیالی پی کر اپنا ووٹ ڈال آئیں ۔ وہاں پر کسی امیدوار کے نمائندے کو رہنے کی اینا وہ ٹینٹ کا خرچ جو ہے وہ خود لگائے ناکہ اصلیت قائم رہے ۔

تيسرا سجهاؤ جو ميں دينا چاهتا هوں وہ یہ ہے کہ جگہ جگہ اشتمهارات نکلتے ہیں اور پمفلٹ بھی ایک ایک امیدوار کے حق میں شائع ہوتے ہیں ۔ اکثر امیدوار کہتا ہے یه میری ذمه داری نمیں ہے ۔ میرا سجھاؤ یہ ہے کہ چار سے زیادہ پوسٹر یا لیف لیٹ نہیں نکابے جانے چاہئیں ۔ جس سے خرچ میں بچت ہو ۔ یہ پوسٹر یا لیف لبٹ چاہے پارٹی کی اور سے نکابے جائیں چاہے نجی طور سے نکابے جائیں چاہے اس کے نام پر نکانے جائیں جو بھی اس طرح کے اشتہارات نکالتا ہو اس ہر کینڈیڈیٹ کے دستخط هوں ۔ تاکه وہ اس کی پوری ذمہ داری اپنر اوپر نے ۔ پیچھے جا کر یہ نہ کہے کہ دوسرے نے کیا میں نے نہیں کیا ۔ اگر اس طرح کی بات کی

جائیر گی نو اس سے جو خرچہ ہوتا <u>مے</u> اس سے بھی بچا جائے گا اور خرچ بھرتے سمے جو جھوٹ بولنا پڑتا ہے وہ بھی نہیں کرنا پڑے گا ۔ بهارگوا صاحب یه بات ضرور مانیں کے اور اس طرح وہ اپنی اخلاقی کمزوریوں سے بچ جائیں گے ۔ اس لثر ميرا سجهاؤ به ہے کہ جو کچھ کسی کنڈیڈیٹ کے حق میں شائع ہو وہ اس کی ذہداری پر ہو ۔ ایک بات میں ی**ه عرض** کرنا چاهتا هوں که پانچ سو روپیٹے کی جو ضمانت کنڈنڈیٹ سے لی جاتی ہے بہت سے لوگ نمائنہ دیکھنے کے لئے بھی اپنا کنڈیڈیچر دے دیتے ہیں اور نامینیشن پیپر بھر ديتر هيں تاكه دوسرا اميدوار كچھ پیسه ان کو دے دیں ۔ وہ لوگ نامینیشن بھرتے و**ق**ت سیریس نہیں **ہوتے اس** لئے میرا سجھاؤ یہ ہے کہ پانچ سو کے بجائے جتنا سرکار خوشی سے منظور کرنا چاہتی ہے اگر آدہا روپیہ رہے تو اچھا ہے ۔ اگر ضمانت ضبط ہو گئی تو سب روپیہ جاتا رہے کا ـ جب یہ شغل بن جائر کا تو دوسرے لوگ جو کنڈیڈیچر کے لئے سیریس نہیں ہوتے جو پیسہ کے لئے دوسروں کے پیچھر بھاگتر ہیں وہ اس طرح کی بات نہیں کرینگر ۔ اس لئے میرا سجهاؤ به ہے کہ وہ روپیہ سرکار ٹرانسپورٹ کے انتظام کے لئے کرے ۔ میٹنگ جهاں بھی ہو وہ وہاں پر اسٹیج میں **سرکاری لاؤڈ اس**پیکر لگے اور ٹرن بائی

3726

ٹرن امیدوار جو اپنی باب کہا حاہتا ہے کہہ لے اس طرح سے آب جو ایک واناورں حاہتے ہیں کہ کوئی حهگژا نه هو زیاده خرحه مهی نه هو اس طرح سے سرکار کا اس کام میں پیسه لگر گا اور اس کا انتظام بھی ہوگا اور لوگوں کا روہیہ بھی نے جائے کا وربه هر ایک امیدوار الگ الگ ابنے لاؤڈ استکر کا انتظام کرے گا جس کی وجہ سے کافی حرجہ نڑھ جانا ہے اگر اس طرح سے کیا گیا ہو اس سے بڑی بھلائی ہونے والی ہے ۔ اگر اس میں کسی بر ۲۵ هرار روپید رکها هے اور ساڑھے دارہ ہزار وہ ہے یے دو اس میں دھی سرکار خو پارٹی والے مینی فسٹو حہاپنے ہس اپنی طرف سے الگ الک حہاپتے ہس وہ سرکار کی طرف سے چھاپا حائے ۔ اگر اس طرح کا سارا کام ایک حکه رکار اپنر یہاں چھاہر کی دو اس طرح سے چھمائی مس حو لوگوں کا حرجہ ہونا ہے وہ کافی نج جائے گا ۔

جہاں تک تبلی پیر کا تعلق <u>م</u> اس کے تارے میں پیچلا تعریہ میرا یہ ہے کہ وہ لور بھیجے گئے تھے اور میں نے اس تارے میں لکھ کر بھی توجھا تھا النکس آفیسر کو اور تہاں تھی تین بار کہا تھا کاس---میں نے کہا تھا کہ حو چلاتی---میں نے کہا تھا کہ حو

لايلىكىك مىك سىر جو اسٹيك سركاريں اپنر پردسوں میں سرکاری پردسوں میں **چهابتی ه**س اور کئی حل*موں میں اس* طرح سے ڈیلکٹ سر جھسر ھی اور عالماً مرح پاس اب بھی ھوگا ۔ اس لئے میں عرص کرنا چاہتا ہوں که جس طرح سے باسک میں انگ حکم نوٹ حہبر ہیں۔ اسی طرح سے سرکاری انتظام میں بھی ایک ھی جگہ ىلىك سېر خەس اسلىك سركاروں كو جو کہ اس طرح کے سلٹ بسر چھاپتے هیں اس طرح کا انہیں اخسار نہ ہو ۔ ادہیں ٹیلیکیٹ سر جھانٹر کے لئر احسار نہیں دنیا چاہئے ۔ کیوں کہ اس کا نسجه یه هونا هے که جس کیڈیڈیٹ کو وہ ہرایا حاہتر میں اس طرح کے ددلمکٹ پیپر جھاب کر ہرا سکہ ہیں ۔ اور جس کو جیتایا جاہیے ہوں اس کو حسا سکتے ہیں ۔ اس لشر مبرا سجهاؤ به ہےکہ سرکار کو س**ك** پىپر چھاپنر كا اي**ک** ھى ج**گە** انتظام کرنا حاہئے اور دہ اخسار اسٹیٹوں کو نہیں دیا جاہئر ۔

بھر حو حلد ساری ہوتی ہے وہ بالکل لوز ہوتی ہے ۔ تو مترا سجھاؤ ته ہے کہ وہ تافاعدہ ایک حصہ میں ہونا چاہئے اور حو آدمی تبلی پیپر لیتا ہے اس میں اس کے دسخط ہوں، شان ہوت ۔ اور ساری دمہ داری ہو اور وہ لور نہیں ہونے حاہئی ۔ اگر ہم واقعی میں ڈیموکریسی کا

[شرى عبد الغنى] دعوہ کرنے ہیں اور ہم چاہتے ہیں که اس میں اچھائیاں آئیں اور اس میں اچھائیاں آنی چاہئبں تو الیکشن کو اس ڈھنگ سے کیا جانا چاہئے جس میں چاہے پریذائڈنگ آفبسر ہو یا کوئی اور ہو وہ کسی طرح کی بددیاننی نه کر سکے ۔ وائس چیرمین صاحب---یه بھی مصیبت ہے چوں که اليكشن مبن عمله دركار هوتا ہے اور اس کام میں کمہیں پر **پٹواری** لد هونا هے نیمبن در ٹیچر لگا هونا هے اور کہیں ہر سرکاری ملازمین لگے ہونے ہیں ۔ جب الیکشن آتا ہے نو ہر ایک کنڈیڈیٹ اس بات کی کوشش کرنا ہے کہ وہ اپنر آدمیوں کو ایسی جگہ ٹرانسفر کرا دے جہاں وہ اس کے البکنٹن کو ون کر سکر اور ان کے الیکشن میں ہر طرح کے مدد کی صورت بیدا کرنے ۔ نو ميرا سجهاؤ يه <u>ه</u> كه <mark>جب اليكش</mark>ن هو اس سے جھ سہبنے پہلے کوئی لرانسفر نه کیا جائے ۔ اسٹیٹ سرکاروں کے ہاتھ میں جو اس طرح کے اختیار هیں ان اختباروں کو وہ تھوڑی دیر کے لئر استعمال نہ کرئے ۔ اور عماری سرکار کو اس طرح کا اسٹیٹ**وں** کو سجهاؤ دینا چا ممتر که وه الیکنن کے پہنے اپنے اختیاروں کو الرانسفر آثرنے میں استعمال ن<mark>ہ کریں ۔</mark> ٹھیک ہے بھارگوا صاحب کا

میں ممنون ہوں کہ انہوں نے اس طرح کا سجھاؤ دیا ہے لیکن ایک اور مصیبت ہے جیسر سرکار کے یہاں جو پٹواری ہے اس کے اوبر جو گرداور ہے قانون کو ہے نائب تحصیل دار ہے ڈپٹی کمشنر ہے اب اس میں سرکار نر بی ڈی اوز اور بنچائت آفیسر بهی گهسیز دیئر هیں اور پنه نهیں کیا کیا رکھدئیے ہیں ۔ ان لوگوں کے پاس محکمے چلانے کے لئے اپنے سادهن هیں اور وہ سب کانگریسی امیدواروں کے حق میں استعمال ہوتے ہیں اور اس کا خرچہ کانگریس مینوں کو نہیں بڑتا کیوں کہ مفت میں ان کو گرام سیوکائیں ملی ہوتی ہیں اور اس وقت وه والنثيثر بن جاتى ہیں ۔ سبح بات تو یہ ہے اگر وائس چیرمین صاحب---سرکار غصه نه کرے کہ اس وقت تمام الیکسن سرکار نہیں لڑتی ہے ۔ کانگریس نہیں لڑتی ہے بلکہ آفیسر لڑتے ہیں ۔ ان سے جیہا نہیں جاتا ۔ میں صاف کهنا چاهتا هون که نه صرف وه بد دیاننی کرتے ہیں آفیسر - کھلم کھلا پھرنے ہیں امیدواروں کے لئے کانگریسی امیدواروں کے لئے بلکہ اس سے کہیں زیادہ وہ کسی کو چھپا لیتر ہیں کسی کو اٹھوا دیتے 🛰 ہیں کسی کو دبا دیتے ہیں اور جو من میں آتا ہے وہ کرتے ہیں ـ اسر لئر نه صرف نبادلے بند ہونے چاہئیں بلکہ آفیسروں کے دورے بھی اس وقت

3731

Representation of People [18 MAR. 1966]

ہوں ان سے دسخط نے کر ایک ایک کانی ال کر بھی دے دیں ۔ ریٹرننگ آفسر کا صرف اسا ھی کام رہ جائر کہ اس کے داس سب رنٹریس آ حاثہ اور وہ سب کا ٹوٹل کر ہے ۔ یه به هو که حسبا که سحیر هوا اور آب کو علم ہی ہے کہ کس طرح سے ہنجاب میں احد ہیر گردی ہوئی اور کس طرح سے ہارنے والے جینر _ کئی دار فگرس بدلس دڑہے۔ يو مدرى ريكويست به هے كه كوئى ٹنٹا ہی نہ رہے اور وہاں سے صرف كاغذوں كا لايا متصود هو اور وہ بھی اس ریٹرن کا کہ اسے اسے اس اس اسہدوار کو ووٹ سلر ۔ اس سے بھی خرجہ مس کمی ہونر والی ہے ۔

الک سجھاؤ مىرا اور ہے اور وہ دہ ہے کہ دہ ٹیمک ہے کہ ہمارے ڈپٹی مسٹر نے فرمایا کہ ہم ٹریبونل کو اڑایا حاہیے ہی یہ یہ صارک ہے صرور اڑا دینا حاہئر کہوں کہ ان کا بھی کہا ٹھیک ہے اور وہ اس المکس کی اب کہر ہی گئی ىجھلے المكسبوں کے ابھی سادد فىصلے ىم_اس ھوئے ھس _ كىوں كە اسی مس کافی درثمان هس اور ان کا خبال ہے کہ ہائی کورٹ مس کام حلدی حل جائر گا۔ لیکن سرا بحربہ یہ ہے کہ ہائی کورٹ مس بھی میں ایک سال کی بہیں ٹہیا برسوں کے دنوانی دعوے بھی نڑے ہوئے

بید ہونر حاہئیں سوائر اس کے کہ المكسن كمسنر كا اسا ايك عمله هو جو سارے دورے کرے اور ساسب طور بر وہ جا کر انتظام کرے اور یه جو بی ڈی اوز هس به جو بنجائب آمسر هی به جو ایس ڈی ایم هیں حو رىلرنىگ آفسىر بىا دىئر جاير ھى ان سے حیثکارا دلایا جائر ۔ اگر وافعی آب کو المکسنوں میں ایمان داری لابا سطود هو اور آب به حاهبر ہوں کہ ایمان داری کے سابھ المکسن لڑے جانی ۔ اس سے خرجہ بھی يفساً كم هوگا ۔ مس اللي لمهن سے مىدى ھوں كە جھوٹے ديسوں مس ساید آسانی ہو لیکن ہمارے دماں اىپى سۈكىس ھى ىكى نېس ھى دحمہ نہیں ہی جس <u>سے</u> اسی وقت ىىڭ سر آ سكى ـ بھر لوگ كہر هس که به بیلی تکسیز بدل دیتر هس به بملثوں کو بدل دیے هیں اور اس وجہ سے لوگ وہاں بڑے سویے ہس کوئی باہر نہرہ دیا ہے اور کوئی سادھ سادھ بھاگیا ہے ۔ اس کے محائر راستہ بہ نکالیا حاہئر۔ دہ سرا سجھاؤ ہے اور ممکن ہے دسدد آ حائے۔کہ حسبے دسٹرکہ ،ور**ڏوں م**س کمهئمے يا لوکل يا مس کہئے امی وقب وہ ریرلٹس د ہے ہس اسی طرح وہ وہاں کا ردزُلُم سائس هی بېس بلکه حسے اسدوا ہوں سب سے اسی وف ان کے

نمائندوں سے جو ان کے سرٹنیا ڈ۔ نمائندے

[شری عبد الغنی] هیں اور ان کا ٹرن هی نہیں آتا ۔ تو آيا يه هائي كورك ميں پھر وہ ٹریبونل کے فرائض جو ہیں وہ کسی جج کو دے دینگر ایک ایک کو اور وہ اپنے ہائی کورٹ کے بیمانے پر اس کو ختم کرینگے یہ بات ابھی صاف نہیں ہوئی کہ ہائی کورٹ میں جا کر بروسیجر کیا رکھینگے اس کا ۔ اس لئے میرا یه بھی سجھاؤ ہے کہ ہائی کورٹ کا فیصلہ ہو یا ٹرببونل کا ہو جس کو بھی یہ اختیار دیں اس کے یہاں كام جلدى هونا چاهئر - آب اليكشن کمشنر کی سفارش کو ماننے والے ہیں کہ ٹریبونل کو اڑا دیا جائے اور اس سے میں بہت خوش ہوں لیکن ہائی کورٹ کو کتنا موقعہ رہے گا وہ کتنے دنوں میں خنم کر دیں گے یہ بات انہوں نے کچھ فرمائی نہیں اور اس لئے میری یہ عرض ہے کہ تین مہینے سے زبادہ کسی کیس کو نہیں لگنا چاہئے ۔ ریٹرن جب سب جگہ سے آ گئبں تو پھر جھگڑا تو یہی ہو سکتا ہے جیسا میرے کیس میں ہوا ۔ قانون میں اتنی لیک ہے که سب سے زیادہ بیلٹ مجھے ملے یرچیاں مجھے ملب اور میں ہار **گیا** کیوں کہ ربٹرننگ آفیسر کو ادھیکار تھا کہ وہ جس پرچی کو چ<u>ا ہے</u> اس کو رد کرے اور جس کو چاہے اسے قبول کر لے ۔ پھر میں ٹریبونل میں

جیتا ہائی کورٹ میں جیتا اور سپریم کورٹ میں جیتا ـ اس لئے میں یہ عر**ض** کرنا چاهتا هوں که جه**اں** تک اس ہاؤس کے لا کا تعلق ہے اس کو بھی صاف کرنا چاہئر ۔ اس میں جار شرطیں تھیں ۔ پہلی يه كه كاؤنسل آف اسٹيٺ ميں يعنى راجیہ سبھا میں آنے کے لئے اگر کسی کے آگے فیگران نہیں ہے ایک نہیں ڈالا ہوا ہے تو وہ ناجائز ہوگی ـ دوسرا یه که دو جگه ون هی ڈالا ہوا ہو تو کہا بنہ چلے کہ کس کو پریفرنس اس نے دیا اور وه ضائع هو گئی ـ نیسرا یه که اگر ایک بھی ڈالا ہوا ہو اور اس کے ساتھ دوسرا بھی ڈالا ہوا ہو تو وہ المجائز ہوگی ۔ چوتھی جو ہے وہ بڑے مزہ کی ہے کہ اگر اس پر کوئی نشان هو یا رائٹنگ ہو جس سے یہ پہچانا جائے کہ ووٹر کون ہے کس کو دبنا چاہتا ہے تو وہ ناجائز ہے ۔ اب یہ دیکھنے والی بات ہے کہ یہ تو میں مان گیا که اگر ایک نه هو تو وه کٹ جائر *گا* لیکن جہاں نشان بڑ جائیے ت**و** میں کبوں ضروری ہے کہ ننگ آفیسر یہ عدالت بے کر ے کہ اس نے نشان کس لئے کایا چاہے وہ کراس کا نشان ہو چاہے وہ سرکل کا نشان ہو جاہے وہ سیمی سرکل کا نشان ہو اور کیوں یہ 'ابت کرنا بڑے کہ اس کا

بری ارینج بھا ہسہ لینر کے لئر یا اپنا احسان جبانر کے لئر یا سرکار کو خوس کرنر کے لئر یا سرکار سے کوئی رعایب لبنے کے لئے اس نے ایسا نشان کیا ۔ ہو آب کو اپنی اس دفعه کو بھی زیادہ صاف کرنا هوگا اور جس پر کوئی نشان بھی ہو کوئی بھی فیگر یا رائٹینگ ہو اس کو آب ناجائز ورار دیں باکہ ریٹرننگ آفیسر کے ہاتھ میں ایسا نہ رہے کہ سب سے زیادہ ببلٹ لبسر وانے عبدالغنی کو ے مہبنے کے لئے باہر رکھ سکر نو مبری عرض یہ ہے کہ لا منسٹر صاحب کو اس کونسل آف اسٹیٹ کے بارے میں بھی غور کرنا هوگا که کوئی اگر فیگروں کے علاوه كوئى بھى نشان كمس ڈال دے نو کوئی ضرورت نہیں ہے اس کو یه دیکھنرکی که اس نر برایمانی سے پہلے سے کچھ پیسے لے لئے ۔ سب جانترہیں اب ہو بین بین لاکھ روپیئر چار چار لاکھ روہئر خرچ کرنر والے راجیه سبها مبن آبے هس - سارے میں نہیں کہا لیکن کچھ لوگ ہیں جو آنر واے جنرل النکشن کی قیمت ابھی پوری کر لس گے چار پانچ دن میں ہی اور جہاں نک میرا نجربه ہے ایک ایک مین تیز سو لينا ہے ۔ نہ اس کا وڃار چھوز دينا جاهثر كه كونسل آف اسٹيٹ 🕈 کے لئے بھی اگر کہس ایک **فیگر** یا کوئی چیز ہو تو اس کو رد کرنا

حاهئر ۔ هاں ایک باب پیھاں میں اور کمهنا جاهتا هوں که پریفرنس کا اس لئر رکھا گیا ہے کہ یہ پتہ چلر که ووٹر کس کو پریفرنس دیتا ہے لیکن اگر وہ ایک کے آگر خالی کراس کرنا ہے فیگر ایک نہیں لگاما دو نبهس لگاما مین نبهیس لکاتا چار نہیں لکانا اور وہ صرف کراس لگانا ہے کہ میں ایک کو ہی ووٹ دينا جاهتا هون تو ميرا به سجهاؤ ہے کہ اس کو رد نہ کیا جائر ۔ اسمبلی مس میری طرح کے کئی ان پڑھ آدمی آ جاتے ہیں اور ان کو اگر سمجھ میں نہیں آیا اور ایک ھی آدمی کے آگر انہوں نر کراس کیا ہو ہڑا کابر ہے کہ ان کا فرسٹ پریفرنس چھوڑ کر سب بریفرنس اسی کو ھیں ۔ اس لئر لا کو ایسا بنائیر جس سے دیش کو هانی بهی نه هو کیونکه ہمت سے ایم ایل ایز کو اتنی سمجھ نہیں ہے کہ وہ کس طرح سے فرسٹ پريفرنس، سبکنڈ پريفرنس يا تهر<mark>د</mark> پریفرنس دیں ۔ نو ایسی هانی بھی نه هو اور بات بهی بن جائے اور اس کا جو دلی منشا کے وہ بھی پورا کر دیا جائیر ـ خرجہ کے جونکہ دونوں پہلو نھے ایک لوک سبھا کا یہلو تھا اور ایک یہاں کا پہلو تھا نو يمهاں بھی آب عزب رکھٹے اور پيسه کتنا بے اور کننا نہ لے یہ ہائی کورٹ دیکھ بے گا جب کوئی ہٹسن کرے کا ۔ میں نو ہنس پڑا جب میں |

3737

[شری عبد العنی] سب سے زیادہ ووٹ لینے پر ہار گیا ۔ مجھ سے کسی نے ہوچھا کیا عبدالغنی ہار گئے ۔ نو مس سے کمہا۔۔۔۔ ہاں ۔ ہار گیا۔۔وہ کہے لگے کیوں ہار گئے ۔ مس سے کہا کوئی ہمارے حی**ف منسٹر کو م**نارک ناد دہنر **گیا** که عبدالعبی هار گیا ہو ا**س نر** کها محمر کنوں منارک باد دیتر ہو جا کر ریٹرنیگ آفسر کو دو ۔ میں بے ریٹرنہگ آفسبر سے کہا ۔ بو گرو کی اولاد ہے کیوں باحائز ایکٹ کرہا ہے اور اپنر ہاتھ حون میں رنگتا ہے ۔ اس نر کہا مولوی صاحب--آپ دیکھ لیں گر بات میری پختہ رہے گی ۔ باب اس کی پختہ نہیں رهی کیوں که سپریم کورٹ نے میرے حق میں فیصلہ دیا ۔ میری عرض یه هے که حتمے ادهیکار ریٹرننگ آفیسر یا پولنگ آفیسر یا ہریذائڈنگ آمسر کو ہونے ہیں وہ سب سرکار کے نمائندے ہونے ہیں -ىىلك سروىڭ كېلاىر ھىي لىكن كرىے وہ هس جو مسٹر کمس، کرنے وہ ہیں جو جیف مسٹر کہے ۔ کرنے وہ ہس جو اسٹر کے منسٹر کہیں ۔ سب کے المکسن آگے ہونے والے ہس ۔ اس لئے میری درخواست ہے کہ جیسے ببلک سروس کمیش دو آپ نے اختیار دے رکھا ہے ک**ہ دو ان** کے من میں آئے باب کمس سبارڈىنیٹ

سروسر کمشن کو الگ کر رکھا ہے ان کو آزادی دے رکھی ہے -کارپورىشن بنا ركھى ہے بجلى کا ىورڭ سا ديا ہے اسی طرح سے **اليکشن** کمشیر کو اخسار دیجئے کہ جس کو چاہے، حہاں سے چاہے بھجوائے، لگائے اور جس ڈھنگ سے چاہے وہ ووٹ ہے ۔ اگر آب کے من میں آ جائے جہاں تک تبلث کا تعلق ہے وہ ایسی شکل من هو که جو نکسا ناهر پژا هو وہ ہردے کے سچھے سان لگائے اور حب ڈانے ہو وہ کوئی ایسی ٹھوس چہز کی طرح معلوم ہو کہ ہر ایک کو پتہ چل جائے کہ اس ہے ووٹ ڈال دیا ہے ۔ ہونا کیا ہے جو ىيلٹ ڈالنے جانے ہيں جن کو مىرى طرح كم دكھائى ديما ہے وہ ىرىذائڈىگ آفسىر كو پوچھتے ہیں کہ یہ دام کہاں ہے فلاں دام کماں ہے یا دلاں مشاں کماں ہے ۔ یہ پریدائڈیگ آفسر کے رحم پر ہوتا ی که وہ اپنی احھا انوسار نسان لگاما ہے یا اپنر سائین مالک یا مسیشر کے اسارے پر کام کریا ہے ۔ میری عرص یہ ہے کہ الر کوئی دها هو یا کسی کو کم دکهائی دیتا ب اس کو آپ ادهیکار دیں که وہ می بیوی بیٹے بھائی ماں یاب حس کو چاہے سادھ نے جائے اور ان سے ایما ساں لگوائر ۔ پریدائڈیک آمیسر کو یہ اختیار نہیں دینا چاہئے ۔

بهاركوا صاحب نر ابني عرضس سرکار کے سامنے رکھنے کا موقعہ دیا کہ کس کطرح سے اس کو سادہارن کر دیں که خرحه 🔬 کم هو ہے ایمانی نہی دیم ہو ۔

ایک یاب سی اور عرص کرنا حاهما هوں ادھی تحہلر دنوں راجستھان میں دو نائی الکس بھے ایک حگہ **جم**اں کانگریس سرکار کے راحستھان سرکار کے جسنے کا انہس کافی کماں دھا وہاں ہو ایہوں نے وقب پر کر لیا ۔ حہاں ہار کا اسکان بھا وہاں کمها که نه همارے پاس بٹرولیم ہے نه همارے باس ایس ہولیس ہے ۔ اور المکشن کمسر صاحب نر نه آؤ دىكھا نە باؤ بە ان كے دماغ س یه باب آئی که جب ا یک جگه هو سکتا ہے بو دوسری جگہ کیوں بہیں ۔ ایک حگه نثرولیم هو سکیا ہے دو دوسري جگه کيون بېس ده ايېون نے نہیں دیکھا اور اس کو ے دن کے لئر ملہوی کر دیا ۔ میں سمجھیا هوں که انسا ادھنکار البکس کمسر کو نہیں ہوتا جاہئر ۔ جہاں میں چاہتا ہوں کہ اس کو بڑے بڑے ادهمکار هوں وهاں اس کو ایسا ادهیکار سهس دیما چاهئے که ایک هی اسٹنٹ سن دو نائی البکسن ہو اور وہ انک حگہ کرنے دے کہ سرکار کی حمایت کرکے کس کا مددگار هو جائیے ۔ اسا کرنر کی البکسن کمشنر کو اجازب نہس ہونی جاہئے ۔

کحھ ووٹس ایسی ہی نڑی رہ جابی ہس ان کے بارے میں بھی سوچنا هوگا ـ يه نه هو كه پېلر زما ہ والی باب دکھائی دے ۔ ک. ی ملك كهموں مس پڑے ہائے گئے ۔ وہ کہتوں س دولے نہں گئر ہوں گر جو نڑے رہ گئر وہ کسی نے اٹھا کر مہسک دیئے ہوں گے ۔ کہوں کہ وہ حود ووٹر دو بھنکنے نہس جائے گا **۔ وائس** حىرمىن صاحب---ىە _ىھى ياب ہوںی ہے کہ کچھ اوگ کہتر هس که اپنا ووٹ باهر لاؤ ۔ صرف رسوف ہے کر بہن کرنے ۔ لوک سبھا میں نہیں راجبہ سبھا کے المکس من بھی ہوتا ہے ۔ پیسے ىب ملىكے جب **ت**م اپنا وو**ٺ باھر** لاؤ اور ہمی دکھاؤ کہ ہم ہے ہمس اپنا ووٹ دے دیا س تمہس بانح ہزار یا دس ہرار دیں گر _ حو دھی آدمی دیے ھی ۔ ایآ ووك اهر لادے هس اور بعد ميں حو دوسرا جایا ہے وہ اسے اپنے سابھ بے جاتا ہے اور جہاں اپنا ڈالیا ہے وہاں اس کا ڈالدیتا ہے اس کو روکنر کے لئر حافے لوک سبھا كا هو حافے راجبه سبها كا هو وہ بىل سب کے سامنر اس کو گرانا ہوگا ۔ چاہے وہ اسمبلی کا ممبر ہو چ<u>ا</u>ہے وہ سادھارن ووٹر ہو _

[سرى عبد الغبي] ایک اور عرض کرکے میں اپنی گذارشات کو ختم کروں گا وہ بہ كه كئى بار سوال اڻهما ہے كه سلٹ جو ہی ان کا سمار بھر سے کیا حائے ۔ وہ کیوں اٹھتا ہے کیوں که کئی بد دیابسال سامبر آئیں -حب برجبون کا سمار ہوا ہو بالکل الٹا تکلا اس سے جو پہلے ظاہر ہوا مھا ۔ کیوں کہ بڑے بڑ**ے** ادھیکار ہوتے ہیں ریٹرننگ آفسر کو ۔ میری درخواسب به هے که اکر بھر سے سمار هو برچيوں کا اس بنا بر کوئی بششن هو تو وه اختبار الیکشن کمشنر کو ہی دے دینا جاہئیے ۔ وہ اپنے سامنر بکسر منگوائر اور بکسے منگوا کر اپنے سامنے سُمار کرائے چاہے راجيه سبها كا المكسن هو چاهے لوك سبها کا هو اس کا فائدہ یہ هوگا که نه ىثينتىن لمى جا سكس نه زياد. جهگڑے بڑ سکس گر ۔ نه بڑے بڑے وکیل کرنے بڑیں گے ۔ وکیل ىر حاروں كا صرور مصا**ن هوگا ليكن** جہاں تک گنتی کا معلق ہے اگر مېرى گىلى ھو أنئى ھوتى نو مجھے ساب مہنے کے لئے اس ہاؤس سے الگ نہیں رکھا جا سکتا بھا ۔ كموں كه نته حل جانا كه عبدالغنى کو سب سے زیادہ ووٹ ملے ۔ گنتی کے متعلق قانون میں ایسی لچک لائیے کہ الیکسن کمسر ہی اپیے سامنر گنتی کرائر اور اس کو ادهیکار هونا چاهئر ــ وه ریٹرننگ آفیسر سے بھی بہت بڑی ہستی ہے اور بہ **یصلہ تو و**ہس ہو جانا چاہئے ۔

جهاں نک کرپٹ بریکٹسنز کا ىعلى ہے وہ تو ميرا خبال ہے کہ ہائی کورٹ کو آب نر اخیار دیا ہے ۔ وہ دنکھ بےگا کہ کرپٹ بر**یکٹسیز ہے یا نہ**س ۔ اگر ہوں گی بھی تو وہ کرے گا کیا ۔ وه اس لئر که وهان ایک آدمی هار گیا اور راشٹر پتی جی سے یہاں کہئے یا ہائی کمانڈ سے کہئے اس کو ٹکٹ مل جائر گا اور وہ راجیہ سبھا میں آ جائیے گا ۔ چھ سال بھر مزہ کریے گا ۔ آج وائس چیرمین صاحب، ساری دنیا هماری هنسی اژایی هے ۔ کانگریس ہائی کمانڈ یا مکھ منتری جي کهڻے، پردھان منتری جي کهڻے جس کو وہ نکالتے ہیں اس لئے کہ اس نے امپروپرائٹی کی، میں نمیں کہنا کہ ڈسآنسٹی کی، میں نہیں کہتا کہ رسوب لی ۔ حس پر یہ ہے کہ اس نے اسوز آف پاور کیا ۔ پاور کو مسیوز کیا ۔ یہاں سے اس کو چلہا کرتر ہیں یہ میں یے آج دسہور دیکھا ۔ گاندہی جی کا دستور اور بھا ۔ ان کے بہاں اگر کوئی اپنی نیان سے نیچے کر گیا ہو بھر اس کے لئے آسرم مس کوئی جگہ نہس نھی لیکن یہاں یہ ہے کہ ہائی کمانڈ والے کہتر ہیں کہ اسی سزا کیا

کم ہے کہ اس کو ہم ہے مکھ منتری پد سے ہٹا دیا ۔ ان کے نزدیک تو یه برمی سزا هوئی لیکن اس نر جو لاکھوں کروڑوں رویںہ بنایا ہے اس کے شر اس کو مخسا کیوں جائر ۔ اس کی انکوائری کموں نه هو ۔ لبکن یہ سرکار نڑی سان والی سرکار ہے ۔ گالدهی بابا کا نام لینے والی سرکار ہے ۔ وہ نہ صرف اس کی انکوائری نهیں کرانی ملکه ان کو ورکنگ کملی میں خاص دعوب دے کر بلاتی ہے ان کی اہمب کو بڑھایا جاتا ہے ۔ ان کو طرح طرح سے پھر سے لانے کی کوسس کی جاتی ہے ۔ اس الثیر به هائی کورٹ کیا کرےگا ۔ مجھے اس سے کوئی زیادہ چنتا نہس ہے ۔ مس تو صرف یہی چا**ہتا** هوں که الیکسن زیادہ سے **زیادہ** سرل هو، زیادہ سے زیادہ صاف هو، زیادہ سے زیادہ آسانیاں اس میں ہوں ۔ پھر چاہے کانگرس والے ... فی صدی آ جائیں اس کی مجھے کوئی شکاب نہیں ہے ۔ میں سمجھتا ہوں که ڈیموکریسی میں جس کو جو حق ملتا ہے وہ ملنا چاہئے ـ

نو میری عرض یہ ہے کہ جو سجھاؤ میں نے عرض کئے ہیں ان ىر وحار كرىں اور سادھ ھى ا**س بات** ىر وحار كريں كە واقعى دىش كے بھسر ایک آدمی ہے فکری کے ساتھ جائے ۔ کوئی ضرورت نہس ہے کہ

لر گوں کے کہروں پر برچماں بانٹی جائس _ آب اسا آئڈىشىفىكىس كارڈ سائیر جس بر اس کا ووٹر نمبر درج هو جس کا جو بھی ووٹر نمبر هو وہ آئڈنٹبفیکیسن کارڈ در درح ہو وہ اسا حاکر کارڈ دکھائے ہو اس کو سلٹ ملے اور سب کے سامنے وہ اس ہر سان کرکے جہاں چاہے دال سکر ۔ اس سے نه صرف یه آسالی سدا هو حاثر گی کہ کسی کو کسی کے ما**س جانر** کی کوئی چسا سہس <u>رہے</u> گی بلکہ اس کی کوئی سناخب کی مر**ورت ب**ھی نہس رہے کی ۔ اس مس اس کی تصویر ہوگی اور ایک آدمی کئی جگہوں پر ووٹ نہیں ڈال سکر کا جیسا کہ آج کل ڈالہ میں ۔ اگر بانح سال میں بانچ الیکسن ہونے ہی تو حو سلٹ جاری کریگا وہ کارڈ کو ہر نار ہتے کر دے کا ۔ اور اس سے نہ صرف یہ آسانی بندا ہو جائے گی کہ ىوگ**س وو**ٹر دېس بنينگے بلکه ده دهي هو جائرگ که دیس مس کوئی دىس دروھى يا باھر سے آيا ھوا كوئى العلیٹر نہیں رہے گا ۔ کیوں کہ ہر ایک کے ناس کارڈ ہون جو اس کی صمانب ہوگی کہ وہ کون ہے کس گؤں کا رہنے والا ہے ۔

ابهی وائس چىرمىن صاحب ىە چرچا ہوئی کہ چھوٹے حہوٹے بارہ سال کے اسکول کے بحوں کے ووث جرے ہوئے نہر لرکوں کے ووٹ 3745 Representation of People

[شرى عبدالغني] بہرے ہوئے تھے ۔ ہمارے امرت سر کے ضلع میں کافی اس طرح کی شان دار مثالیں مل سکن_ے ہیں ۔ نو آئڈنٹیفی**کیشن** کارڈ بن جانر کے بعد کوئی بارہ سال کا بچہ ووٹ نہیں دے بائے گا ۔ کوئی ابک دوسرے مقام کا رہنے والا امرت سر کا رہنے والا بھٹنڈہ میں۔ جا کر ووٹ نہیں کر سکے گا ۔ تو میری عرض یہ بھی ہے کہ آٹاشفیکسن کرڈ بنایا جانا چاہشر دینس کے بچاؤ کے لئے بھی اور الیکشن میں بوکس ووٹرس کو خبم کرنے کے لئے بھی آئڈنٹیفبکبشن کارڈ بناب**ا ج**انا چاہئر ۔ وہ سبھی طرح کا کام دے گ ا**ور** آسانی بېدا ئرے گا ـ هماری . ہوم منسٹری کے لئر بھی اور ابکسٹرنل افیسرس منسٹری کے لئے بھی آسانی پیدا کرے کہ ۔ اس کے علاوہ چلتے پھرتر آدمی کو ۱۰۹ دفعه میں نہیں بکڑا جا سکر گا اور اگر ہ. ، دفعہ میں پکڑنے حائیں گے نو اس کو ضمانت 🗧 لانر کی ضرورت نہیں ہو تی ۔ پولیس غلط طور پر اسے پھانس نہس سکے گی ۔ اسے مصببت میں نہیں ڈال سکر گی نے

تو میں نے یہ چند سجھاؤ. پیش کئے ہیں ۔ ان میں چاہے ایک کو بھی آب فبول کریں یا نہ کریں اور چاہے میرے کچھ سجھاؤ قبول کریں لیکن میری عرض ہے کہ ان سے پارٹیوں کی تلخیاں بھی کم ہو جائیں

گی اور خرچه بھی کم ہو جائر گا جو که بهارگوا صاحب کا اصل منشا ہے۔ یہ کہا گیا کہ کچھ سرمایہ دار لوگ ہیں جو پیچھے بیٹھے جیسا که میری بہن نے کہا که وہ کچھ روہیہ دے دیتے ہیں اور یہ ہوتا ہے جیسا کہ نندا صاحب نر دوسرے هاؤس میں کہا تھا ۔ جہاں تک میں جانتا ہوں بہاں ایسر ابسر لو ک ہیں میں نام نہیں لبتا کیوں کہ چیرمین صاحب نر کہا تھا کہ نام کم لیا کرو ـ نام لینے کی ضرورت بھی نہیں ہے کیوں کہ ویسر ہی ظاہر ہو جاتا ہے ۔ تو نندا صاحب نر کہا نها. که .. ووٹ تو ایک انڈسٹرلسٹ کے قبضہ میں ہیں جاہے وہ بڑلا هوں، ٹاٹا هوں، ڈالميا هوں، ميں نام نہیں. لیتا اور یہاں کسی ممبر نے کہا تھا کہ اسی چند پیارے لال جس کی بڑی چرچا ہوئی ہے اب میں جس کا آگے کو نام نہیں لو ں گا اس کی جیب میں بھی تیس ووٹ ھیں اور وہ جو چاہتے ہیں سب طرح کی بدگمانی کرتے ہیں ۔ بو اس سے کافی حد تک لوگ بچ جائینگر اس طرح سے امیر آدمیوں کے پاس جانے سے کیوں کہ الیکشن فیر ہوگا ۔ اور پھر یہی ہوگا کہ ووٹر کی مرضی جس کو چاہے دے ۔ اس کی ضرورت نهی هوگی که آپ اپنر زیاده آفیسروں کو بھیجیں یا یہ بہانہ رکھیں

که بولس همارے باس نہس ہے۔ بولس کی ضرورت کبا ہے ۔ دوسرے ملکوں میں اس طرح سے تھوڑا ھی ہوتا ہے کہ بولس والے ہوں ۔ لوک جابر هس نارون مس سٹھکر، ىى*دل* يا اسكوٹر با سائكل بر اور جا کر ووٹ ڈال دینے ہیں ۔ یو اس کو جنا صاف کیجئر گا اننا اچھا ہوکا ۔ آب گاندھی جی کے حملے ہیں گاندھی بابا کا نام لسے ھس ۔ میں بھی کئی برسوں بک آب کی طرح عهدهدار رها کافی طاقب سن رها انگریز کے زمانہ میں ۔ انگریزوں کے بعد طاقب میں آنے کی ضرورت نہیں رهی ۔ آب میں بھی بہت سے دریانی دینے والے ہیں بہت سے ہیں جنہوں، نے فرمانی دی ہے ۔ وہ کوئی ہوں ہمیں اس سے کوئی جرحا نہیں ـ ِ ہمں اس سے کوئی غصہ نہں کہ دنىسى سنگھ كبوں ھيں فلاں كيوں ہے فلاں کبوں نہیں ہیں ۔ جس کو ہسند کریں اس کو رکھئے اس یہے جب نہیں لیکن آب یہ کونشش[.] ضرور كبجئر كه فير البكشن هو نىهس ىو آب كى بدنامى هو كى _

بهر به دیکھئر که دنیا میں ڈیموکریسی کہاں کام باب ہے وہاں جم،اں که جب صرورت دری م ۔ جرحل سے کہا کہ رہو اہ[۔] رجب ضرورت نهس پڑی ہو کہا کہ اس وقت ضرورت نمېس ہے 🛶 الگ ہو جاؤ ـ يه

سمجھنا جاہئر کہ جہاں طافت ہے وهاں بڑا عذاب بھی ہے کموں کہ حو بارٹاں زیادہ برانی ہونی ہس ان کی بدناسی بھی زیادہ ہوتی ہے ۔ ىركى كو المايرك نے جاب دلائى لیکن اس کی دارئی کو بھی ہٹا دبا گبا وه سان دار دلها لمکن ابک آدمی اپنی کدی کو فائم رکھنے کے لئے طرح طرح کی بد دیانتی کرنا ہے وہ کمیں ہو طرح طرح کے برمٹ جاری کرا ہے اور لمہن کوٹھ جاری کردا ہے ۔ میں دو سرکار کو نہ دهی سحهاؤ دوں گا که وہ اس بان کو قبول کر لر کہ الیکسن کے دن سے نین مہنے بہلے اور تبن مہنے بعد کوٹه سسٹم کو. لائسنس سسٹم کو یا دوسری رعائبنیں جو طرح طرح کی آب دیتے ہیں اس کو چھ مہینے کے لئے آب روک دیں ۔ اس طرح میں سمجھیا ہوں کہ آدھی بیماری کا علاج ہو جائے گا۔

لو میں اساد دریا ہوں آند سرچر میری عرض داشنوں بر، میرے سجھاؤں کے اوبر دھنان دینر کی کوسس کرنے گی ۔ یہ یہ سمجھئر که .جهر کوئی اس لئر اخنلاف ہے که میں جاهیا هوں که به سرکار بدل جائے _ بالکل نہمں _ سرکار یوہے لیکن قبر سنس سے رہے ۔ آب طافت حاصل کرس عوام کی طافت

[سرى عبد الغمي] کے بھروسہ ہر نہ کہ سرکاری آفبسروں کی طافب کے بھروسہ بر ۔ سرکاری آفیسر جہاں آب کو کامناب رکھ سکتے هس وهاں آب کو گرا بھی سکتے هس ۔ بو ان کے هانه مس اپنی باگ ڈور نہ دیجئے ۔ ابنی باک ڈور جنہا کے ہاتھ میں دیجئے تاکہ جنیا جس ڈھنگ سے جاہے اور جسا چاہے وىسا كر سكے ۔ جيسا كه برطانيه میں ہے کہ کبھی لسر کو آگر لائے کبھی انتہا بسندوں کو آگر لائر ۔ کبھی رجعب پسندوں کو جن کو ٹوری کہے ہی آگے لائے ۔ بو یہ بو دیس کا ابنا کام ہے کہ یہاں كون كامياب هو كون نا كامياب هو -

ىو مىں سمجھا ھوں كە بھارگوا صاحب جو بل لائے ہس اور جس نے همیں موقعہ دیا کہ اس پر ٹبکا ٹہنی کر سکیں اور کچھ باتیں کر سکس اس سے فائدہ ہی ہوگا بسرطیکه سرکار اس روسنی میں اس کو لے جس روسنی میں میں نے عرض کما ہے ۔ بھینک یو ۔

†[श्री अब्दुलगनी (पजाब): वाइस चेयर-मैन, सर, में गुकिया अदा करता हूं मिस्टर भागेंव का कि---

> निकल जाती है सच्ची बात जिसके मुह से मस्ती में, फकीहे मसलहत-बी से वह रिन्दे वादा-खार अच्छा ॥

†[] Hindi Transliteration.

भार्गव साहब काग्रेस के एक बड़े पुराने जिम्मेदार आफिस बेयरर रहे और वर्कर है। उन्होने देखा कि गाधी जी के सिद्धान्तो से टल कर चुकि काग्रेस वाले 75 फीसदी से ज्यादा पालियामेंट में चुन कर आए उनको दूख हुआ कि आए है गाधी बाबा के नाम पर, खर्च किया ज्यादा, बनाया कम, इससे अच्छा है कि इस दफा को ही उड़ा दिया जाए । इस लिहाज से उनका शुकर-गुजार हूं कि सच्ची बात उन के मुह से निकल गई। और कुछ कहने से पहले में कुछ सुझाव देना चाहता हूं सरकार को कि हम जम्हूरियत का दावा भी करते है और फखर भी करते है और मुझे भी फखर है कि हमारे में जम्हू-रियत काफी हद तक कामयाब हुआ लेकिन इलेक्शनों में जो कुछ होता है वह शायद काबले फ़ख़र नही है। एक बात भागव साहब ने मानी और दूसरी बातें दुनिया के सामने आई है जो तरह-तरह की बद-दयानतिया होती है; बद-दयानतियां किस ढंग से होती है, मै वाइस चेयरमैन साहब, बतलाना चाहता हूं। इस का ढंग साधारण है। वहां एक स्टैम्प रहता है जो स्टैम्प नाम वाले के लगाने के लिए रहता है और उस से वोट शुमार होते है लेकिन जब किसी को हराना होता है, जो गिनने वाला पटवारी वहां पर बैठा होता है वह अपने अंगुठे को स्याही लगा कर चला जाता है। आपने दो तीन इलेक्शनों की रिपोर्ट पढी होगी कि इस तरह से लाखों वोट रद्दी की टोकरी में नाजायज पड़ी हुई दिखाई देती है । तो मेरा सुझाव सरकार को यह है कि एक ऐसा स्टैम्प रहे जिस में स्याही की जरूरत न रहे बल्कि जिसमें निशान पड़ जाएं । क्योकि हमें मानना पडेगा कि हमारे देश में अनफ्द लोग बहुत है, इलिट्रेसी बहुत ज्यादा है, वे लोग नही जानते कि किस पर्ची को बन्द करके डालना है । तो अगर वे ऐसी मुहर लगाएं जिस से निशान पडे लेकिन स्याही की चिन्ता न हो तो वहां जो वोटर निशान लगाएगा वही निशान रहेगा और इस तरह

से जो लाखों पर्चियां जाया करती थी वह नहीं जाया जाएंगी ।

दूसरी बात जो सरकार ने इजाज़त दे रखी है कि थोड़े-थोड़े फासले पर उम्मीदवार अपने कैम्प लगा सकते है इस तरह से कैम्प लगाने में हज़ारों रुपये टैन्ट और कूसियों की नज़र होता है और अकसर वहां तलखियां भी हो जाती है और लडाई भी हो जाती है । तो मेरा सुझाव यह है कि इलेक्शन की बीमारी को लेने से, उसके एक्सपेंसिज से बचने के लिए, इन सब केम्पों को खत्म कर दिया जाए । सिवाए एक सरकारी कैम्प के जिस में जाकर लोग अपना निशान देख आएं कि किम तरह का निशान पर्ची पर लगाना है और फिर वहां जा कर लगा आएं । अगर गर्मी का मौसम है तो ठंडा पानी पी आएं और सर्दी का मौसम है तो चाय की प्याली पी कर अपना वोट डाल आएं। वहां पर किसी उम्मीदवार के नुमाइन्दे को रहने की जरूरत नहीं है। सरकार काफी है और अपना वह टेन्ट का खर्च जो है **व**ह खुद लगाए ताकि असलियत कायम रहे ।

तीसरा सुझाव जो में देना चाहता हूं वह यह है कि जगह-जगह इश्तहारात निकलते **हैं और पेम्फ**लेट भी एक एक उम्मीदवार के हक में शाया होते हैं । अक्सर उम्मीदवार कहता है यह मेरी जिम्मेदारी नही है । मेरा सुझाव यह है कि चार से ज्यादा पोस्टर या पम्फलेट नहीं निकाले जाने चाहियें, जिस से खर्च में वचत हो । यह पोस्टर या पम्फलेट चाहे पार्टी की ओर से निकाले जाएं चाहे निजी तौर से निकाले जाएं चाहे उसके नाम पर निकाले जाएं जो भी इस तरह के इश्तहारात निकालता हो उस पर कैडिडेट के दस्तखन हों । ताकि वह इसकी पू**री** जिम्मेदारी अपने ऊपर ले । पीछे जाकर यह न कहे कि दूसरे ने किया मैने नहीं किया। अगर इस तरह की बात की जाएगी तो इससे जो खर्चा होता है इससे भी बचा जाएगा

और खर्च भरते समय जो झुठ बोलना पड़ता है वह भी नहीं करना पड़ेगा । भार्गव साहब यह बात जरूर मानेंगे और इस तरह वह अपनी इखलाकी कमजोरियों से बच जाएंगे । इसलिये मेरा सूझाव यह है कि जो कुछ किसी केंडिडेट के हक में शाया हो वह उसकी जिम्मेदारी पर हो । एक वात में यह अर्ज करना चाहता हं कि पांच सौ रुपये की जो जमानत केंडिडेट मे ली जाती है, बहुत से लोग तमाशा देखने के लिए भी अपना केंडिडेचर दे देते है और नोमिनेशन पेपर भर देते है ताकि दूसरे उम्मीदवार कूछ पैसा उनको दे दें । वे लोग नोमिनेशन भरते वक्त सीरियस नही होते इसलिए मेरा सुझाव यह है कि पांच सौ के बजाय जितना सरकार खुशी से मंजूर करना चाहती है अगर आधा रुपया रहे तो अच्छा है । अगर जमानन जब्त हो गई तो सब रूपया जाता रहेगा। जब यह शुगल बन जाएगा तो दूसरे लोग जो केंडिडेचर के लिए सीरियस नहीं होते, जो पैसे के लिए दूसरों के पीछे भागते है वह इस तरह की बात नही करेगे । इस लिये मेरा सुझाव है कि वह रुपया सरकार ट्रांसपोर्ट के इन्तजाम के लिए करे । मीटिंग जहां भी हो वहां पर स्टेज में सरकारी लाउड स्पीकर लगे और टर्न बाई टर्न उम्मीदवार जो अपनी बात कहना चाहता है कह ले, इस तरह से आप जो एक वातावरण चाहते है कि कोई झगड़ा न हो, ज्यादा खर्चा भी न हो, इस तरह से सरकार का इस काम में पैसा लगेगा और इसी का इन्तजाम ही होगा और लोगों का रुपया भी बच जाएगा वरना हर एक उम्मीदवार अलग-अलग अपने लाउडस्पीकर का इन्तजाम करेगा जिस की वजह से काफी खर्चा बढ़ जाता है । अगर इस तरह से किया गया तो इससे बड़ी भलाई होने वाली है। अगर इसमें किसी ने 25 हजार रुपया रखा है और साढे बारह हजार वह ले ले तो उसमें भी सरकार जो पार्टी वाले मेनिफ़ेस्टो छापते हैं, अपनी तरफ से अलग-अलग छापते हैं, वह सरकार की तरफ से छापा श्री अब्दुल गनी]

जाए । अगर इस तरह का सारा काम एक जगह सरकार अपने यहा छापेगी तो इस तरह से छपाई में जो लोगो का खर्चा होता है वह काफी बव जायगां।

जहां तक बैलेट पेपर का ताल्लुक है उसके बारे में पिछला तज्बी मेरा यह है कि वह लूज भेजे गये थे और मैने इस बारे में लिख कर भी पूछा था इलेक्शन आफिसर को और यहां भी तीन बार कहा था, काश, सरकार मेरे ऊपर म्कदमा चलाती, मैने कहा था कि जो डुपलिकेट बैलट पेपर जो स्टेट सरकारें अपने प्रेसों में, सरकारी प्रेसों में, छापती है और कई हलकों में इस तरह से डुपलिकेट पेपर छपते है और गालिबन मेरे पास अव भी होगा। इस लिए मैं अर्ज करना चाहता हं कि जिस तग्ह से नासिक में एक जगह नोट छपते है इसी तरह से सरकारी इन्तजाम में भी एक ही जगह बैलेट पेपर छपें। स्टेट सरकारों को जो कि इस तरह के बैलट पेपर छापते है इस तरह का उन्हें अखत्यार न हो । उन्हें डुप्लिकेट पेपर छापने के लिए अख्तयार नही देना चाहिए । क्योंकि इसका नतीजा यह होता है कि जिस केंडिडेट को वह हराना चाहते है इस तरह के डुपलिकेट पेपर छाप कर हरा सकते है और जिसको जिताना चाहते हों उसको जिता सकते हैं । इसलिए मेरा सूझाव यह है कि सरकार को बैलट पेपर छापने का एक ही जगह इन्तजाम करना चाहिए और यह अख्तयार स्टेटो को नही देना चाहिए ।

फिर जो जिल्दसाजी होती है वह बिल्कुल लूज होती है । तो मेरा मुझाव यह है कि बह बाकायदा एक हिस्से में होना चाहिए और जो आदमी बैलटपेपर लेता है उसमें उसके दस्तखत हो, निशान हों, और सारी जिम्मेदारी हो और वह लूज नही होने चाहिएं । अगर हम वाकई में डेमोकेसी का दावा करते हैं और हम चाहते है कि इस में अच्छाइयां आएं

और इस में अच्छाइयां आनी चाहिएं तो इलेक्शन को इस ढग से किया जाना चाहिए जिसमें चाहे प्रेजाइडिंग आफिसर हो या कोई और हो यह किसी तरह की बद-दयानती न कर सके। वाइस चेयरमैन साहब, यह भी ममीबन है चूकि इलेक्शन में अमला दरकार होता है और उस काम मे कही पर पटवारी लगा होता है, कही पर टीचर लगा होता है, और कही पर सरकारी मलाजमीन लगे होते है । जब इलेक्शन आता है तो हर एक केंडिडेट इस बात की कोशिश करता है कि वह अपने आदमियों को ऐसी जगह ट्रांस्फर करा दे जहां वह इसके इलेक्शन को विन कर सके और उनके इलेक्शन में हर तरह की मदद की सूरन पैदा करे । तो मेरा सुझाव यह है कि जब इलेक्शन हो इससे 6 महीने पहले कोई ट्रांस्फर न किया जाए । स्टेट सरकारो के हाथ मे जो इस तरह के अख्तयार है उन अख्तयारों को वह थोड़ी देर के लिए इस्तेमाल न करें और हमारी सरकार को इस तरह का स्टेटों को सुझाव देना चाहिए कि वह इलैक्शन के पहले अपने अख्तयारो को टांस्फर करने में इस्तेमाल न करें ।

ठीक है भार्गव साहब का में ममनून हूं कि उन्होंने इस तरह का सुझाव दिया है लेकिन एक और मुसीबत है जैसे सरकार के यहा जो पटवारी है उसके ऊपर जो गिरदावर है, कान्गो है, नायब तहसीलदार है, डिप्टी कमिश्नर है, अब इसमें सरकार ने बी० डी० ओज़० और पचायत आफिसर भी घुसेड़ दिए है और पना नही क्या क्या रख दिए है। उन लोगो के पास महकमे चलाने के लिए अपने साधन है और वह सब कांग्रेसी उम्भीद-वारो के हक में इस्तेमाल होते है और इसका खर्चा कांग्रेसी मैनों को नहीं पड़ता, क्योंकि मुफ्त में उनको ग्राम सेविकाएं मिली होती है और इस वक्त वे वालंटियर वन जाती हैं । सच बात तो यह है कि अगर वाइस चैयरदेन साहब, सरकार गुस्सा न करे कि इस वक्त तमाम इलेक्शन सरकार नही लडती है,

कांग्रेस नही लड़ती है बल्कि आफिसर लडते हे । उनसे जीता नही जाता । मै साफ़ कहना चाहता हं कि न सिर्फ वह बद-दयानती करते है आफिसर खलम खुला फिरते है उम्मीदवारो के लिए, वाग्रेसी उम्मीदवारो के लिए बल्कि इससे कही ज्यादा वह किसी को छिपा लेते है। किसी को उठवा देते है, किसी को दवा देते है और जो मन मे आता है वह करते है। इसलिए न सिर्फ तबादले बन्द होने चाहिए बल्कि आफिसरो के दौरे भी इस वक्त बन्द होने चाहिए । सिवाए इसके कि इलेक्शन कमिश्नर का अपना एक अमला हो जो सारे दौरे करे और मुनासिब तौर पर वह जाकर इन्तजाम करे और यह जो बी० डी० ओज० है, यह जो पचायत आफिसर है, यह जो एस० डी० एम० है, जो रिटर्निंग आफिसर वना दिए जाते है उनसे छ्टकारा दिलाया जाए । अगर वानई आपको इलेक्शनो में ईमानदारी लाना मकसुद हो और आप यह चाहते हो कि ईमानदारी के साथ इलेक्शन लडे जाएं, इससे खर्चा भी यकीनन कम होगा। मै अपनी बहन से मुत्तफिक ह कि छोटे देशो मे शायद आसानी हो लेकिन हमारे यहा अभी सडके ही पक्की नही है, पूख्ता नही है, जिससे इस वक्त बैलटपेपर आ सकें, फिर लोग कहते है कि यह बैलट बोक्सिज बदल देते है, यह बैलटो को बदल देते है और इस वजह से लोग वहां पडे सोते है, कोई बाहर पहरा देता है और कोई साथ-साथ भागता है । इसके बजाए रास्ता यह निकालना चाहिए----यह मेरा सुझाव है और मुमकिन है पसन्द आ जाए -- कि जैसे डिस्ट्क्टि वोर्डो में कहिए, या लोकल बाडीज़ में कहिए, उसी वक्त वह रिजल्ट सुना देते है इसी तरह वह वहा का रिजल्ट सुनाएं ही नही बल्कि जितने उम्मीदवार हों सबसे उसी वक्त इनके नुमाइन्दो से जो उनके सटिफाइड नमाइन्दे हो उनसे दस्तखत ले कर एक एक कापी उनको भी देदे। रिटनिंग आफिसर का सिर्फ इतना ही काम रह जाए कि इसके पास सब रिटर्न ज आ जाए और वह सब का टोटल कर ले। यह न हो कि जैसा कि पीछे हुआ और आप को इलम ही है कि किस तरह से पंजाब में अग्वेर गर्दी हुई और किस तरह से हारने वाले जीते । कई वार फिगर्स बदलने पड़े । तो मेरी रिक्वेस्ट यह है कि कोई टटा ही न रहे और वहा से सिर्फ कागजो का लाना मकसूद हो और वह भी इस रिटर्न का कि इतने-इनने इस-इस उम्मीदवार को वोट मिले । इस स भी खर्च मे कमी होने वाली है ।

णक सुझाव मेरा औ रु और वह यह है कि यह ठीक है कि हमा रोटेंग्टी कमिश्नर ने फरमाया कि हम ट्रिब्यु ाल को उडाना चाहते है यह वहत मुवारक है जरूर उडा देना चाहिए क्योकि उनका भी कहना ठीक है और वह इसी टलेक्शन की बात कहते है, कई पिछले इलेक्शनो के अभी शायद फैसले नही हुए है । क्योंकि इसमें काफी वटिया है ओर उनका खयाल है कि हाई कोर्ट मे काम जल्दी चल जाएगा । लेकिन मेरा तजुर्बा यह है कि हाई कोर्ट में भी में एक माल की नहीं कहता बरसो के दीवानी दावे अभी पडे हए है और उनका टर्न ही नही आता । तो आया यह हाई कोर्ट मे फिर वह ट्रिब्यनल के फराइज जो है वह किसी जज को दे देगे, एक एक को, और वह अपने हाई कोर्ट के पैमाने पर उसको खत्म करेगे यह वान अभी साफ नही हई कि हाई कोर्ट में जाकर प्रोसीजर क्या रखेगे इसका । इसलिए मेरा यह भी सुझाव है कि हाई कोर्ट का फैसला हो या ट्वियुनल का हो जिसको भी यह अख्तयार दे उसके यहा काम जल्दी होना चाहिए । आप इलेक्शन कमिण्नर की सिफारिण को मानने वाले है कि ट्वियनल को उडा दिया जाए आर इससे मै बहुत खुश हू लेकिन हाई कोर्ट को कितना मौका रहेगा, वह कितने दिनों मे खत्म कर देगे, यह बात उन्होने कूछ फरमाई नही और इसलिए मेरी यह अर्ज है कि तीन महीने से ज्यादा किसी केस को नही लगना चाहिए । रिटर्नजब सब जगह से आ गई तो फिर झगडा तो यही हो सकता है जैसा सेरे केस में हुआ । कानून में इतनी लचक है कि सब से ज्यादा बैलट मुझे मिले, पर्चिया

[श्री अब्दुल गनी]

मुझे मिली और मे हार गया क्योकि रिटर्निग आफिसर को अधिकार था कि वह जिस पर्ची को चाहे उसको रह करे और जिस को चाहे उसे कबूल करले । फिर में ट्रिव्युनल में जीता, हाई कोर्ट में जीता और सुप्रीम कोर्ट में जीता। इसलिए में यह अर्ज करना चाहता हं कि जहा तक इस हाउस के ला का ताल्लक है उसको भी साफ करना चाहिए । इसमें चार शर्ने थी। पहली यह कि कौमिल आफ स्टेट मे यानी राज्य सभा मे आने के लिए अगर किसी के आगे फिगर वन नही है, एक नही डाला हआ है, तो वह नाजायज होगी । दूसरा यह कि दो जगह वन ही डाला हुआ हो तो क्या पता चले कि किस को प्रेफ्रेंस इसने दिया और वह जाया हो गई। तीसरा यह कि अगर एक भी डाला हुआ हो और उसके माथ दूसरा भी डाला हआ हो तो वह नाजायज होगी। चौथी जो है वह बड़े मजे की है कि अगर इस पर कोई निशान हो या राइटिग हो जिससे यह पहचाना जाए कि वोटर कौन है, किस को देना चाहता है, तो वह नाजायज है। अब यह देखने वाली बात है कि यह तो में मान गया कि अगर एक न हो नो वह कट जाएगा लेकिन जहा निशान पड जाए तो टमने क्यो जरूरी है कि रिटर्निग आफिसर यह अदालत लेकर बैठे कि इसने निशान किस लिए लगाया चाहे वह कास का निशान हो, चाहे वह सर्कल का निशान हो, चाहे वह सेमिसर्कल का निशान हो और क्यो यह माबित करना पडे कि उसका प्रीअरेज था पैसा लेने के लिए या अपना एहसान जिताने के लिए या सरकार को खुश करने के लिए या सरकार से कोई रियायत लेने के लिए उसने ऐसा निशान किया । तो आपको अपनी इस दफ़ा को भी ज्यादा साफ करना होगा और जिस पर कोई निशान भी हो. कोई भी फिगर या राइटिंग हो, उसको आप नाजायज करार दे ताकि रिटर्निग आफिसर के हाथ में ऐसा न रहे कि सब से ज्यादा बैलट लेने वाले अब्दूल गनी को 7 महीने के लिए बाहर रख सके, तो मेरी अर्ज यह है कि ला मिनिस्टर साहब को इस कौसिल आफ स्टेट के बारे में भी गौर करना होगा कि कोई अगर फ़िगर वन के इलावा कोई भी निशान कहीं डाल दे तो कोई जरूरत नहीं है उसको यह देखने की कि इसने बेईमानी से, पहले से, कुछ-कुछ पैसे ले लिए । सब जानते है अब तो तीन-तीन लाख रुपये. चार-चार लाख रुपये. खर्च करने वाले राज्य सभा में आते है । सारे मैं नही कहता, लेकिन कुछ लोग है जो आने वाले जनरल इलेक्शन की कीमत अभी पूरी कर लेंगे चार पांच दिन में ही और जहा तक मेरा तर्जुबा है एक-एक तीन तीन सौ लेना है। तो उसका विचार छोड़ देना चाहिए कि कौसिल आफ स्टेट के लिए अगर कही एक फ़िगर या कोई चीज हो तो उसको रह करना चाहिए । हा एक बात यहां मै और कहना चाहता ह कि कि प्रेफम का इसलिए रखा गया है कि यह पता चले कि वोटर किसको प्रेफेंस देता है लेकिन अगर वह एक के आगे खाली कास करता है, फिगर एक नही लगाता, दो नही लगाता, तीन नहीं लगाता, चार नही लगाता और वह सिर्फ कास लगाता है कि मै एक को ही वोट देना चाहना हूं तो मेरा यह सुझाव है कि उसको रद्द न किया जाए। असेम्बली में मेरो तरह के कई अनपढ आदमी आ जाते है और उनको अगर समझ में नही आया और एक ही आदमी के आगे उन्होने कास किया तो बडा क्लीयर है कि उनका फर्स्ट प्रेफ़ेंस छोड़ कर सब प्रेफ़ेस उसी को है। इसलिए ला को ऐसा बनाइये जिम से देश की हानि भी न हो क्यो कि बहुत से एम० एल० एज० को इतनी समझ नही है कि वह किस तरह से फर्स्ट प्रेफ्रेंस, सैकेण्ड प्रेफ्रेंस या थर्ड प्रेफ्रेंस दें तो ऐसी हानि भी न हो और बात भी वन जाए और उसका जो दिली मंशा है वह भी पूरा कर दिया जाए । खर्चे के चुकि दोनों पहलु थे, एक लोक सभाका पहलू था और एक यहां का पहलू या, तो यहा भी आप इज्जत रखिए और पैसा कितनाले और कितनान लेयह हाई

कोर्ट देख लेगा जब कोई पिटिशन करेगा । में तो हस पडा जब में सबसे ज्यादा वोट लेने पर हार गया । मझसे किसी ने पूछा कि क्या ग्रब्दूल गनी हार गये तो मैने कहा हा, हार गया। वह कहने लगे क्यो हार गये ? मैने कहा कोई हमारे चीफ मिनिस्टर को मबारक्वाद देने गया कि अब्दूल गनी हार गया। तो उसने कहा मझे क्यो मुबारकबाद देते हो जाकर रिटर्निग आफिसर को दो । मैने रिटर्निग आफिसर में कहा त गुरू की औलाद है, क्यो नाजायज एक्ट करना है और अपने हाथ खुन में रगता है ? इसने कहा मौलवी साहब, आप देख लेगे बात मेरी पूख्ता रहेगी । बात इसकी पुख्ता नही रही क्योकि सुप्रीम कोर्ट ने मेरे हक मे फैसला दिया । मेरी अर्ज यह है कि जितने अधिकार रिटनिंग आफिसर या पोलिंग आफिसर या प्रिजाइडिंग आफिसर को होते है वह मब सरकार के नुमाइन्दे होते है, पब्लिक सर्वेट कहलाते है लेकिन करते वह हे जो मिनिस्टर कहे, करते वह है जो चाफ मिनिस्टर वहे, करते वह है जो सेटर के मिनिस्टर कहे । सबके इलेक्शन आगे होने वाले है इसलिए मेरी दरख्वास्त है कि जैसे पब्लिक सर्विम कमिशन को आपने अख्तयार दे रखा है कि जो उनके मन में आए बात कहें। मबोर्डिनेट सर्विसिज कमिशन को अलग कर रखा है, उनको आजादी दे रखी है। कारपोरेशन बना रखी है, विजली का बोर्ड बना दिया है. इसी तरह से इलेक्शन कमिश्नर को अख्तयार दीजिए कि जिसको चाहे, जहा से चाहे, भिज-वाए, लगाए और जिस ढंग चाहे वह वोट ले । अगर आपके मन में आ जाए जहा तक बैलट का ताल्ल्क है वह ऐसी शकल में हो कि जो बक्सा बाहर पडा हो वह पर्दे के पीछे निशान लगाए और जब डाले तो वह कोई ऐसी ठोस चीज की तरह मालूम हो कि हर एक को पता चल जाए कि उसने वोट डाल दिया

है।होता क्या है जो बैलट डालने जाते है, जिनको मेरी तरह कम दिखाई देता है,

वह प्रिजाइडिंग आफिसर को पुछते है कि

यह नाम कहा है,फला नाम कहा है या फला निशान कहा है । यह प्रिजाइडिंग आफिमर के रहम पर होता है कि वह अपनी इच्छाअनुसार निशान लगाता है या अपने साई, मालिक या मिनिस्टर के इशारे पर काम करता है । मेरी अर्ज यह है कि अगर कोई अधा हो या किसी को कम दिखाई देता हो उसको जाप अधिकार दे कि वह अपनी वीवी, बेटे, भाई, मा, बाप जिस को चाहे साथ ले जाए और उनसे अपना निशान लगवा ले । प्रैजाइडिंग आफिसर को यह अख्तयाग नही देना चाहिए ।

कछ वोटे ऐसी ही पडी रह जानी हैं उनके बारे में भी सोचना होगा। यह न हो कि पहले जमाने वाली बात दिखाई दे। कभी बैलट खेतो में पडे पाए गये। वह खेतो मे तो ले नही गये होगे जो पडे रह गये वह किसी ने उठा कर फेक दिए होगे। क्योंकि वह खुद वोटर तो फेक्ने नही जाएगा । वाइस चेयरमैन साहव, यह भी बात होती है कि कुछ लोग कहते है कि अपना वोट बाहर लाओ। सिर्फ ग्रिमवत लेकर नहीं करते। लोक सभा में नहीं राज्य सभा के इलेक्शन में भी होता हे। पैसे तब मिलेंगे जब तुम अपना वोट बाहर लाओ और हमे दिखाओ कि तुम ने हमे अपना वोट दे दिया तब तुम्हे पाच हजार या दस हजार देगे--जो धनी आदमी देते है। वह अपना वोट वाहर लाते है और बाद में जो दुसरा जाना ह वह इसे अपने साथ ले जाता है और जहा अपना डालना है वहा उसका डाल देता है। उसको रोकने के लिए चाहे लोक सभा का हो चाहे राज्य सभा का हो वह वैलट सब के सामने उसको गिनाना होगा। चाहे वह असेम्वली का मेम्बर हो चाहे वह साधारण वोटर हो। भार्गव साहब ने अपनी अर्जी सरवार के सामने रखने का मौका दिया कि किस तरह से सराको साधारण कर दे कि खर्चा भी कम हो बेइमानी भी कम हो।

एक बात मै और अर्ज करना चाहता हू अभी पिछले दिनो राजम्थान मे दो बाई [श्री अब्दुल गनी]

इलेक्शन थे एक जगह जहां कांग्रेस सरकार के राजस्थान सरकार के जीतने का उन्हें काफी गुमान था वहां तो उन्होने वक्त पर कर लिया । जहां हार का अमकान था वहां कहा कि न हमारे पास पिट्रोलियम है न हमारे पास इतनी पुलिस है। और इलेक्शन कमिश्नर साहब ने न आव देखा न ताव, न उनके दिमाग में यह बात आई कि जब एक जगह हो सकता है तो दूसरी जगह क्यों नहीं। एक जगह पिट्रोलियम हो सकता है तो दूसरी जगह क्यों नहीं यह उन्होंने नहीं देखा और उसको 27 दिन के लिए मुलतवी कर दिया। मैं समझता हं कि ऐसा अधिकार इलेक्शन कमिश्नर को नहीं होना चाहिए। जहां मैं चाहता हं कि उसको बडे-बड़े अधिकार हों वहां उसको ऐसा अधिकार नहीं देना चाहिए कि एक ही स्टेट में दो बाई इलेक्शन हों और वह एक जगह करने दे और सरकार की हिमायत करके उसका मददगार हो जाए। ऐसा करने की इलेक्शन कमिश्नर को इजाजत नहीं होनी चाहिए।

एक और अर्ज करके मैं अपनी गुजारशात को खत्म करूंगा वह यह कि कई बार सवाल उठता है कि बैलट जो हैं उनका शुमार फिर से किया जाए। वह क्यों उठता है क्योंकि कई बददियानतियां सामने आईं जब पचियों का शुमार हुआ तो बिल्कुल उलटा निकला। इससे जो पहले जाहिर हुआ था क्योंकि बड़े-बड़े अधिकार होते हैं रिटर्निंग आफिसर को । मेरी दरख्वास्त यह है कि अगर फिर से शुमार हो पचियों का, इसी बिना पर कोई पिटिशन हो तो वह अख्तयार इलेक्शन कमिक्नर को ही दे देना चाहिये। वह अपने सामने बक्से मंगवाए और बक्से मंगवा कर अपने सामने शुमार कराए, चाहे राज्य सभा का इलेक्शन हो चाहे लोक सभा का हो उसका फायदा यह होगा कि न पिटिशन लम्बी जा सके न ज्यादा झगडे पड सकेंगे और न बडे बडे वकील करने पडेंगे।

वकील बेचारों का जरूर नुकसान होगा लेकिन जहां तक गिनती का ताल्लुक है---अगर मेरी गिनती हो गई होती तो मुझे सात महीने के लिए इस हाउस से अलग नही रखा जा सकता था। क्योंकि पता चल जाता कि अव्दुल गनी को सब से ज्यादा वोट मिले। गिनती के मुताल्लक कानून में ऐसी लचक लाइये कि इलेक्शन कमिश्नर ही अपने सामने गिनती कराए और उसको अधिकार होना चाहिए। वह रिटनिंग आफिसर से भी बहुत बड़ी हस्ती है और यह फैसला तो वहीं हो जाना चाहिए।

जहां तक करप्ट प्रेक्टिसेज का ताल्लुक है वह तो मेरा ख्याल है कि हाई कोर्ट को आपने अख्तियार दिया है। वह देख लेगा कि करप्ट प्रेक्टिसेज हैं या नहीं। अगर होंगी भी तो वह करेगा क्या। वह इसलिए कि वहां एक आदमी हार गया और राष्ट्रपति जी से यहां कहिए या हाई कमांड से कहिए उसको टिकट मिल जाएगा और वह राज्य सभा में आ जाएगा। छः साल भर मजा करेगा। आज वाइस चेयरमैन साहब, सारी दुनिया हमारी हंसी उड़ाती है। कांग्रेस हाई कमांड या मुख्य मंत्री जी कहिए, प्रधान मंत्री जी कहिए जिसको वह निकालते हैं इसलिए कि उसने इम्परोप्राइटी की---मैं नहीं कहता कि डिस आनेस्टी की, मैं नहीं कहता कि रिशवत ली जिस पर यह है कि इसने अब्यूज आफ पावर किया, पावर को मिसयुज किया, यहां से उसको चलता करते हैं यह मैंने आज दस्तूर देखा । गांधी जी का दस्तूर और था। उनके यहां अगर कोई अपनी शान से नीचे गिर गया तो फिर उनके लिए आश्रम में कोई जगह नहीं थी लेकिन यहां यह है कि हाई कमांड वाले कहते हैं कि इतनी सजा क्या कम है कि उसको हमने मुख्य मंत्री पद से हटा दिया। उनके नजदीक तो यह बड़ी सजा हुई लेकिन इस ने जो लाखों करोड़ों रुपये बनाया है उसके लिये उसको बखशा क्यों जाए । उसकी इन्क्वायरी क्यों न हो। लेकिन यह

अभी वाइस चेंयरमैन साहब, यह चर्चा हुई कि छोटे-छोटे बारह साल के स्कल के बच्चों के वोट भरे हुए थे, लड़कियों के वोट भरे हुए थे। हमारे अमृतसर के ज़िले में काफी इस तरह की शानदार मिसाले मिल सकती है। तो आइडेटिफिकेशन कार्ड बन जाने के बाद कोई बारह साल का बच्चा वोट नही दे पाएगा। कोई एक दूसरे मुकाम का रहने वाला, अमतसर का रहने वाला भटिडा में जाकर वोट नही कर सकेगा। तो मेरी अर्ज यह भी है कि आइंडेटिफिकेशन कार्ड बनाया जाना चाहिए देश के बचाव के लिये और इलेक्शन मे बोगस वोटर्स को खतम करने के लिए। वह सभी तरह का काम देगा और आसानी पैदा करेगा। हमारी होम मिनिस्ट्री के लिए भी और एक्सटरनल अफेयर्स मिनिस्ट्री के लिये भी आसानी पैदा करेगा। इसके इलावा चलते फिरते आदमी को 109 दफा मे नही पकडा जासकेगा और अगर 109 दफा में पकडे जाएगे तो उसको जमानत लाने की जरूरत नही होगी। पोलिस गलत तौर पर उसे फांस नही सकेगी। उसे मुसीबत में नही डाल सकेगी।

तो मैने यह चन्द सुझाव पेश किए है। उनमें चाहे एक को भी आप कबूल करे या न करें और चाहे मेरे कुछ सुझाव कबूल करें लेकिन मेरी अर्ज है कि उनसे पार्टियो की तलखिया भी कम हो जाएगी और खर्चा भी कम हो जाएगा जो कि भार्गव साहब का असल मशा है। यह कहा गया कि कुछ सरमायादार लोग है जो पीछे बैठे जैसा कि मेरी बहन ने कहा कि वह कुछ रुपया दे देते है और यह होता है जैसा कि नंदा साहब ने दूसरे हाउस मे कहा था। जहा तक में जानता हूं यहा ऐसे लोग है, मै नाम नही लेता क्योकि चेयरमैन साहब ने कहा था कि नाम कम लिया करो । नाम लेने की जरूरत भी नही है क्योकि वेसे ही जाहिर हो जाता है। तो नंदा साहब ने कहा था कि 60 वोट तो एक इण्डस्ट्रीलेस्ट के कब्जे में है चाहे वह बिडला हो टाटा हो, डालमियां हो में नाम नही लेता

सरकार बडी शान वाली सरकार है। गांधी बाबा का नाम लेने वाली सरकार है। वह न सिर्फ उसकी इन्क्वायरी नही कराती बल्कि उनको वर्किंग कमेटी में खास दावत देकर ब्लाती है, उनकी हिम्मत को बढ़ाया जाता है। उनको तरह-तरह से फिर से लाने को कोशिश की जाती है। इसलिए यह हाई कोर्ट क्या करेगा। मझे इससे कोई ज्यादा चिन्ता नहीं है मै तो सिर्फ यही चाहता हूं कि इलेक्शन ज्यादा से ज्यादा सरल हो, ज्यादा से ज्यादा साफ हो ज्यादा से ज्यादा आसानियां इसमें हों। फिर चाहे कांग्रेस वाले 100 फीसदी आ जाएं उसकी मुझे कोई शिकायत नही है। में समझता हं कि डेमोकेसी में जिस को जो हक मिलता है वह मिलना चाहिए।

तो मेरी अर्ज यह है कि जो सुझाव मैने अर्ज किए है उन पर विचार करे और साथ ही उस बात पर विचार करें कि वाकई **देश के भीतर** एक आदमी बेफिकरी के साथ जाए। कोई जरूरत नही है कि लोगो के घरों पर पींचयां बाटी जाएं। आप ऐसा आइडेंटिफिकेशन कोई बनाइये जिस पर उसका नम्बर दर्ज हो। वह अपना जाकर कार्ड दिखाए तो उस को बैलट मिले और सब के सामने वह इस पर निशान करके जहा चाहे डाल सके। इससे न सिर्फ यह आसानी **पैदा हो जाएगी कि किसी को किसी के** पास जाने की कोई चिन्ता नही रहेगी बल्कि उसकी कोई शनाख्त की जरूरत भी न रहेगी। इसमें उसकी तस्वीर होगी और एक आदमी कई जगह पर वोट नही डाल सकेगा जैसा कि आजकल डालते है। अगर पाच साल में पांच इलेक्शन होते है तो जो बैलट जारी करेगा वह कार्ड को हर बार पंच कर देगा और इससे न सिर्फ यह आसानी पैदा हो जाएगी कि वोगस वोटर नही बनेगे बल्कि यह भी हो जाएगा कि देश में कोई देश द्रोही या बाहर से आया हुआ कोई इन्फिलेटेटर नही रहेगा। क्योकि हर एक के पास कार्ड होगा जो उसकी जमानत होगी कि वह कौन है किस गाव का रहने वाला है।

[श्री अब्दुल गनो]

और यहा किसी मेम्बर ने कहा था कि अमी चन्द प्यारे लाल जिस की वडी चर्चा हई है अब मै जिसका आगे को नाम नही लुंगा जसकी जेब में भी तीस वोट है और वह जो चाहते ह सब तरह की बदगुमानी करते हैं । तो इससे काफी हद तक लोग बच जाएंगे इस तरह से अमीर आदमियो के पास जाने मे क्योंकि इलेक्शन फेयर होगा। और फिर यही होगा कि वोटर की मर्जी जिस को चाहे दे। इसकी जरूरत नही होगी कि आप अपने ज्यादा आफिसरो को भेजे या यह वहाना रखे कि पुलिस हमारे पास नही है। पुलिस की जरूरत क्या है। दुसरे मुल्को मे इस तरह से थोडा ही होता है कि पुलिम वाले हों। लोग जाते है कारों मे बैठकर, पैदल या स्कूटर या साईकल पर और जाकर वोट डाल देते है। तो उमको जितना साफ कीजिएगा उतना अच्छा होगा। आप गाधी जी के चेल है । गाधी बाबा का नाम लेते है । मे भी कई बरसों तक आपकी तरह ओहदेदार रहा काफी ताकत में रहा अंग्रेज के जमाने में । अंग्रेजों के बाद ताकत में आने की जरूरत नही रही आप में भी बहुत से कुर्बानी देने वाले है, बहत से है जिन्होने कर्बानी दी है। वह कोई हों हमें उससे कोई चर्चा नही। हमें उससे कोई ग्रसा नही कि दिनेश सिंह क्यो है, फला क्यो है, फला क्यो नही है। जिसको पसन्द करे उसको रखिए उससे वहस नही लेकिन आप यह कोशिश जरूर कीजिए कि फेयर इलेक्शन हो नही तो आपकी बदनामी होगी।

फिर यह देखिये कि दुनिया मे डेमोकेसी कहा कामयाव है वहा जहा कि जब जरूरत पड़ी तो र्चीचल से कहा कि रहो और जब जरूरत नही पड़ी तो कहा कि इस वक्त जरूरत नही है तुम अलग हो जाओ। यह समझना चाहिए कि जहा ताकत है वहा वडा अजाव भी है क्योकि जो पार्टिया ज्यादा पुरानी होती है उन की बदनामी भी ज्यादा होती है। तुर्की को अतातुर्क ने निजात दिलाई लेकिन उसकी पार्टी को भी हटा दिया गया वह शानदार था लेकिन एक आदमी अपनी गद्दी को कायम रखने के लिये तरह-तरह की बद-दियानती करता है वह कही तो तरह-तरह के परमिट जारी करता है और कही कोटा जारी करता है। मै तो सरकार को यह भी सुझाव दूगा कि वह इस बात को कबूल कर ले कि इलेक्शन के दिन से तीन महीने पहले और तीन महीने बाद कोटा मिस्टम को, लाइसेंस सिस्टम को, या दूसरी रियायतें जो तरह-तरह की आप देते है उसको छ महीने के लिए आप रोक दें। इस तरह मै समझता हू कि आधी बीमारी का इलाज हो जाएगा।

तो मै उम्मीद करता हूं कि सरकार मेरी अर्ज दाशतों पर, मेरे सूझावो के ऊपर ध्यान देने की कोशिश करेगी । यह न समझिए कि मुझे कोई इसलिए इख्तलाफ है कि मै चाहता ह कि यह सरकार बदल जाए, बिल्कुल नही । सरकार रहे लेकिन फेयर मीन्स से रहे। आप ताकत हासिल करे अवाम की ताकल के भरोसे पर न कि सरकारी आफिसरों की ताकत के भरोसे पर। सरकारी आफिसर जहां आपको कामयाब रख सकते है वहा आपको गिरा भी सकते है। तो उनके हाथ में अपनी वागडोर न दीजिए। अपनी बाग डोर जनता के हाथ मे दीजिए ताकि जनता जिस ढंग से चाहे और जैसा चाहे वैसा कर सके। जैसा कि वरतानिया में हे कि कभी लेंबर को आगे लाए कभी इन्तहा पसन्दो को आगे लाए। कभी वजीहत पसन्दों को जिनको टोरी कहते है आगे लाए। तो यह तो देश का अपना काम है कि यहां कौन कामयाब हो कौन नाकामयाब हो।

तो मै समझता हं कि भागंव साहब जो बिल लाए है और जिसने हमे मौका दिया कि इस पर टीका-टिप्पणी कर सकें और कुछ बातें कर सके। इससे फायदा ही होगा बगर्ते कि सरकार इसी रोगनी में इसको ले जिस रोगनी मे मैने अर्ज किया है। थेंक-यू।]

SHRIMATI LALITHA (RAJAGO-PALAN) Madam Vice-Chairman we are now coming to a conclusion of the debate on this Bill We have already got the Report of the Third General Election in India, 1962 and we have also come to know that there is not going to be any change in the election law Though the provisions of this Bill are not to be implemented, I think when Government amends the election law, the provisions of this Bill as well as the recommendations of the Election Commission would be borne in At the very outset, on the 4th mind March, 1966, Shri Bhargava said that it was never his intention to do away with the ceiling on election expenses. What he wanted was that the question should be highlighted, people should be made aware of the defects in the election law as far as returns of election expenses are concern-At the same time, it should be remem ed bered that it is not possible to give a free licence or freedom to anybody to spend any amount This tendency is increasing and we have to check it That is the aim of this Bill and in this connection I would like to draw the attention of the House to the summary of recommendations at the end of the Report The first recommendation save

"The Commission is of the view that the legal provisions relating to election expenses as they stand at present are of no use and call for drastic amendment of total repeal"

The Jaw Munster stated that they are not going to accept it but I hope that when they amend the election law they would see that the election expenses are restricted to an amount which could be within the reach of both the poor and the ri h Shri Bhargava is afraid of more moneyed peo ple coming into politics In a democratic country we cannot prevent the moneyed people from entering politics In mv opinion it is the moneyed people who are helping all the Parties to win elections ۲n a democracy this would be a growing ten dency and the only thing is that we must find wavs and means of checking this tendency or lessening this tendency Again Mr Bhargava has sugrested that all the parties should come to ether to an under standing in effecting cheap and sound elec tions This is a very good uggestion but I

would like to know whether all the Parties would like to come and meet and discuss this question This morning Mr Bhupesh Gupta, while making his speech, said that all the Parties should take a pledge. I really welcome this id-a and I only hope that he is serious about it. The recommen dation of the Election Commission is on the lines of the Bill in some aspects The Bill was introduced in 1962 and as the Member had to retire at that time the Bill has now been brought in again If only Government and the Election Commission had taken pains to see the drawbacks, especially as the Bill was originally in roduced in 1962, something could have been done promptly The elections are fast approaching and the election law is not going to be changed in any aspect The Commission has suggested some very good measures As there is no time to implement these sug g suon', I hope the Parties would go through this Report and would give serious attention to these recommendations and also see that they keep the expenses to the minimum

One of the recommendations of the Election Commission is on the lines of provisions of section 63 of the British Represen tation of the People Act, 1949 This is commendable By this, only persons authorised by the candidate could submit the return of election expenses to the appropriate officer This provision strictly prohibits any other person from incurring expenses on behalf of the candidate In this way, I think, election expenses can be checked I hope in future elections this provision would be added in the election law Another important recommendation relates to political Parties incurring expenses for a particular candidate or group of candidates This is not shown in the election expenses of the can didate or candidates I think the expenses so incurred should also be shown against the candidate or candidates concerned. The third thing relates to the time limit for counting the election return of the candi The limit is confined to the date of date the calling of the election and the date o the declaration of the result Ths recom mendation forgets the fact that before cal ling the election and the declaration of th election result, there is bound to be expen dı ure Naturally there would be evasior There are some loopholes in the electio My colleague, Shrimati Sathe, ha law

[Shrimati Lalitha (Rajagopalan).]

analysed completely the drawbacks, the defects, the malpractices and the amendments which could be made in our coming elections She has explained her experience of the United Kingdom and so I am not going into the details of anything but I would just like to say something as far as the elections are concerned. Not only on the eve of the election or on the election day but days before we find several malpractices going on. There has been no check at all, there has been no remedy at all and this thing is still going on. The voters are given money beforehand, not on the election day or on the eve of the election day, to cast their votes for a particular candidate. They are also provided with vehicles to come to the polling booths. The candidates do not say that they are sponsoring these but at the same time we find vehicles at the doors of the voters to take them to the polling booths. Mrs. Sathe has mentioned about bogus voters which malpractice is on the increase. She has suggested that to avoid this menace there should be the system of identity cards. Shri Abdul Ghani has also suggested this and I support this measure that identity cards should be provided to every voter so that this malpractice of bogus voters would be stopped.

I would like to say something about the polling agents. I am not saying this from hearsay but out of experience of working in three General Elections as a canvassing agent as well as the polling agent. They are all biassed and there should be some sort of check or vigilance of the polling agents. I can say from my own experience of my own constituency that some of the polling agents of a particular Party are very prejudiced against the interests of the country. They are appointed as canvassing agents or as polling agents or as counting agents.

In conclusion I would like to say that as the Bill is going to be withdrawn by Mr. Bhargava, what he said about highlighting the defects must be kept in mind. He said that his intention was not to scrap the ceiling on expenditure. He only want d to highlight this problem. He has achieved this surpose. I hope 'he provisions of his Bill would be borne in mind when the Election Commission's recommendations are taken up

by the Law Ministry for amending the election law.

I would like to say that this Bill, in all sincerity seeks to find a solution for a cheap and sound election so that a rich as well as a poor man can contest elections with the least inconvenience. I am sure the hon. Minister will give thought to this Bill and evolve in future a code of conduct which will strengthen our democracy. Thank you.

SHRI K. V. RAGHUNATHA REDDY

(Andhra Pradesh) : Madam Vice-Chairman, at the very outset I must congratulate Mr Bhargava for having raised this question in the form of a Bill and inviting the attention of the public to the malpractices existing in the field of elections. Will the experience of the various elections that he has had in mind perhaps he wanted to invite the attention of the public as to how far the provisions contained in sections 77 and 78 relating to expenses are being observed either in practice or in the breach. I am happy that Mr. Pattabhi Raman, an experienced lawyer and one who has contested general elections, unlike some of us who are sitting in the Raiva Sabha, is sitting here so that he might be able to appreciate some of the complications that one has to face in relation to elections and also in observing the procedures laid down in sections 77 and 78. Sections 77 and 78 lay down the principle that an election candidate or his election agent who pari passu has got a status similar to that of the election candidate in relation to liabilities under the election law shall maintain and submit a return of election account to the Returning Officer within a prescribed time and they must main ain not only an account book showing day to day account but also the receipts which they have received and all those must be accounted for and submitted in the prescribed form. And if anybody fails in this respect or if anybody exceeds the limit of expenditure prescribed in section 77 he attracts the disgualification of section 123 (7). Subsection (7) of section 123 lays down that whoever exceeds the limit of the expenditure prescribed by section 77 would be committing a corrupt practice within the meaning of section 123 and thereby his election not only will be set aside but he will also incur the disqualification of being prevented from contesting an election for a period of six years. This is the essence of section 77

3769 Representation of People [18]

read with section 123 (7). May be the grounds of social morality or the exigencies of political morality have been responsible for the law-makers to come forward with a provision like the one contained in sections 77 and 78. This Representation of the People Act is based mainly on the Representation of the People Act of England; most of the sections have been completely copied from that Act of England with some verbal alterations here and there to suit certain conditions of Indian life.

One peculiar feature I would like Mr. Pattabhi Raman to notice is that as far as section 77 is concerned the election account has to be maintained from the date of publication of the notification calling the electorate to elect and the date of declaration of the result thereof, both dates inclusive. In the case of an Assembly election the Governor of the State issues a notification calling upon the constituencies to elect candidates to fill up the vacancies caused in the Assembly which Assembly could have been earlier dissolved by a notification by the Governor or the notification may procede in the same Gazette the notification relating to calling the electorates to elect the candidates and from that date onwards the election account is supposed to be mainthined either by the candidate or the candidate's election agent and that must be up to the date when the declaration of the election takes place. In this context, Madam Vice-Chairman, I would like to invite the attention of the Government to certain peculiar circumstances that have arisen due to certain judicial interpretations in this field. Courts have interpreted section 77 to mean in a different manner than is warranted by the language of section 77. Mr. Pattabhi Raman would remember one of the judgments of the Supreme Court in 1957 delivered by Mr. Justice Venkatarama Iyer I do not exactly remember the case but probably it was Noosmulla Khan's case Anyway the facts of the case are very clear. Congress Members would be fully aware of the fact that about June or July when the Congress Committees think of selecting their candidates for efisturing elections they call for applications from various intending candidate with a sum of Rs 200, Rs 500 or Rs. 1000 as fees for considering their applications. In certain cases for the purpose of setting the election machinery in motion even donations might be collected from various Con-

gress Leaders and workers. In the case in point which I just mentioned what happened was the candidate had sent an application with Rs. 500 to the District Congress Committee sometime in September. In January the Governor of the Madras State dissolved the Assembly and called upon the electorate to elect the candidates to fill the vacancies and in February after the election was over the election return was submitted Then an election petition was filed against the returned candidate on the ground that there vas a violation of the provisions of section 7 as a result of which he attracted the provision of section 123(7) resulting in the avalidation of the election of the elected candida e. Rather by a peculial interpretaof section 77-I hope Mr. Pattabhi tion Raman would agree with me--the Supreme Court held that the money which he had sent along with his application to the Congress Committee for the consideration of his application in September should have been included in the election return. He had shown an amount of Rs. 6700 in his election return which was perfectly valid because the prescribed limit is Rs. 7,000. But when this sum of Rs, 500 is added to Rs 6,700, it becomes Rs, 7,200 which is in clear violation of the provision in section 77. Therefore whatever might be the statute we might pass the interpretation given by the court is the law of the land under article 141 of the Constitution and there is no remedy unless you amend the law. In what form this amendment can be brought forward I do not know because as far as the statute is concerned, by a simple grammatical interpretation of it, it is clear even beyond any fantastic doubt that it should mean only from the date of calling upon the electorate to elect the candidates to the date of declaration of the result of the election When it is so very clear, if an interpretation is sought to be given like this, we do not know where we stand and I do not think, Madam Vice-Chairman, this decision has been revised at any time later. So this decision stands as a valid decision and as a valid decision of the Supreme Court it is binding on every one of us. I want only to warn all those intending persons who have a desire to contest the general election in 1967 to remember this decision and act accordingly because the various Congress Committees are in the habit of calling for applications with application fees to be paid for the consideration of their applica-

[Shri K, V, Raghunatha Reddy.]

tions. So probably instances like this must have made our hon. friend, Mr. Bhargava, to come forward with a Bill like this in order to expose not only the social malpractices that are prevailing in the field of election but also the legal misinterpretations that have been given to the clear statutes so that the lacunae and the shortcomings in the field may be rectified by the Ministry of Law headed by a very able and experienced lawyer, Mr. Pathak assisted by Mr. Pattabhi Raman who is no less able, because it may be Mr. Pattabhi Raman himself who may be the victim if he contests the next election and if he does not remember the Supreme Court decision of 1957, I do not think for a moment that Mr. Bhargava wants to encourage or he wants to allow the money bags to run amuck in the field of election. Certainly it is not his intention. It is his desire that the rules of the game in matters of money and every regulation must be strictly obeyed; he does not want the situation to develop in such a way where money can be spent right and left. The first act which an M.L.A. or a legislator does immediately after his election is invariably in most of the cases to swear to a false statement of account.

That is, a legislator begins his life swearing to a false statement.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh): With mental reservations.

SHRI K. V. RAGHUNATHA REDDY: With considerable mental reservations, with a considerable agony in his mind that he is swearing to a statement, which is not correct. This is the way how the law has been worked. Law must reflect the social necessities of an existing situation in a country. If the law does not reflect the social objectives and necessities of a situation in a country, the law ought to be amended in order to give it better effect Thereby it does not mean that we should allow our people to run amuck with their money bags and spend as they like. We know of cases of money bags which work to our detriment, how they enter the Assemblies and Parliament through the means of money, etc.

SHRI M. P. BHARGAVA: Also, in indirect elections.

SHRI K. V. RAGHUNATHA REDDY : There are judgments of courts. I am not making any statement on my own responsibility. I can cite a number of judgements where the corrupt practices have been held to be proved and the persons have been disqualified.

Another lacuna is that the candidate need not spend money. The election agent need not spend money. There is no prohibition on any other person spending money, unless he is brought within the compass of an agency and it is a very difficult proposition. I know, and Mr. Pattabhi Raman must be knowing, several things have happened in Madras where there were rich people giving one lakh, two lakhs or three lakhs of rupees to other friends. There is no prohibition on their spending on their behalf, because the link has to be established. It is very difficult for that link to be established, if somebody else spends. Even if I give money to somebody and that somebody spends it for my election, unless the agency is proved, in law, I cannot be liable to be questioned in any election petition. Therefore, in spite of section 77 and the rigours imposed by law, the whole situation is such that the provisions of the law have become farcical in practice, though they exist in the Statute Book. Only for this purpose, to expose this anomaly, I think Mr. Bhargava has brought forward this legislation. Nevertheless, on grounds of political and social morality, we cannot help some provisions of law being on the Statute Book, even though they are unworkable in practice. If thefts increase we are not going to take away provisions relating to theft from the Indian Penal Code. Similarly, even though the provisions of law have been observed more in their breach than in their observance, we cannot escape certain provisions of law being put on the Statute Book in the interests of the people and in the interests of political morality. There ore, I appeal to Mr. Bhargava to withdraw his Bill, but the purpose with which he has moved his Bill has been served very eminently. Thank you.

DR. S. CHANDRASEKHAR (Madras): Madam Vice-Chairman, I just want to

make one point in this matter. To begin with I want to congratulate Shri Bhargava on bringing this Bill before the House. The aims and objects of this Bill are very obvious and clear. We know that there are several malpractices, loopholes, difficulties and defects. We also know that the Election Commission's recommendations have, by and large, been accepted by the Government. Except this one point on which the hon. Member, Mr. Reddy, has spoken at length, I believe there is one other point that we should remember. If any particular Act happens to be in the Statute Book drafted in such a manner that it goes counter to existing practices of the people at large, then it ceases to have its function of enforcing a particular kind of political or social morality, and it is high time that the Government realised it and withdrew it. It is no use at all having any particular Act or a provision of an Act on the Statute Book, which we know for certain is being violated by everybody. Yet, if we make a pretence that this Act as it exists is being followed and practised by the people for whom it is meant, then that, I submit. is a mockery. Despite the difficulties that the Government may find in accepting this amending Bill, passing it through all the stages that it has to go, before the election is on us, I would request them to see that something is done, so that the candidates concerned who contest the elections. are not expected to make any returns of election expenses. Despite the fact that I have had no direct experience-being in the Rajya Sabha I came by the easy way-I know the way it actually happens. T have had discussion and I have talked to people who have contested general elections, particularly to the Lok Sabha, Thev go on spending from the day they throw their hats in the ring and then I do not think it is humanly feasible or possible or practicable for these contesting candidates to keep a minute account of every important item of expenditure by an expert. There is difficulty even to demarcate which particular item of expenditure is directly related to the election and which item is not related to the election. Then, what really happens is, when the elections are over, he forgets what he has spent, and puts down roughly what he thinks he has spent, which is invariably smaller than the amount that he has actually spent. We

man or his main agent is that he wants to win the election, irrespective of any important political Party. He is spending enormous sums of money. He is compelled and persuaded to spend a lot of money and, thereby, he is made by the law, if I may say so, to be dishonest in showing a certain amount, which might be considerably less than what he has actually spent or spent by his friends who support him in the electioneering campaign. Therefore, I am really happy that Shri Bhargava has brought forward this amending Bill, not because he wants this to be adopted. Despite the Government's difficulties, he wants to focus the attention of the Government on this very important aspect of this particular provision, which we know is being constantly and regularly violated during the last three elections. I hope and trust that the Government, even if they do not find it possible to do anything about it now, will keep this in mind to see that adequate steps are taken in this regard so that the honesty of the people is not made to appear as dishonesty, because people would like to be honest and report what they do, but it is just not practicable to do so. Thank you.

SHRI M. P. BHARGAVA: Madam Vice-Chairman, I am really grateful to all the hon. Members who have participated in the debate on the Bill under discussion. I have given the reasons why I brought forward this Bill in my opening remarks and I need not cover that ground again.

Well, Mr. Bhupesh Gupta, in his usual eloquence, has utilised the opportunity for propagating some of his views so often repeated in this House from time to time. Those are matters which have been discussed so many times in this House that I do not want to waste any further time of the House in dealing with them.

Mrs. Sathe has chosen to oppose the Bill, but while opposing my Bill she has given all the arguments in favour of removing the lacunae which exist in the present election law, and that is exactly what I want to be done. I shall presently deal with it while dealing with the recommendations of the Election Commission.

amount that he has actually spent. We Then, Mr. Abdul Ghani has always been should not forget that the purpose of the kind to me and in his usual manner he

[Shri M. P. Bhargava]

spokes something about me, for which I am grateful to him. He has also tried to bring before the House certain corrupt practices which are possible and he wants the steps taken against them to be tightened.

Mrs. Lalitha (Rajagopalan) again dealt with the same question of corrupt practices. Mr. K. V. Raghunatha Reddy has given ample reasons why this Bill should have come before the House and how things can go astray in the implementation of the law.

Lastly Dr. Chandrasekhar has very ably put one point of view, and I do agree with him that after the elections there will be another occasion to review the whole election law and try to amend it in time before the fifth general elections take place.

Coming to the remarks of the Law Minister which he made while intervening in the debate, he said that all the recommendations of the Election Commission were being accepted—so much so good. He said that there were three recommendations which it was not possible to accept. Now let us examine what were those three recommendations which were not possible to be accepted and how much weight they had. The first recommendation which is not being accepted is about the multiplicity o' candidates, and what are the recommendations of the Election Commission on that account? It says:

"If a clear verdict is to be obtained from the electorate grouped in singlemember constituencies, it is essential that the contest should be limited to a few worthy candidates, and light-hearted participation by individuals who do not have any substantial electoral support must be checked."

If I may say so, this is a recommendation which is not practicable, and why I say this is, who is to decide before the elections, who are the worthy candidates and who are not the worthy candidates? Who is to say that a particular candidate is filing in a light-hearted manner and another particular candidate is serious? Those are propositions which cannot be implemented, and I quite agree with the Government

when they say that they are unable to accept this recommendation.

†[श्री अब्बुल गनी: वाज जो हर साल खड़े हो जाते हैं हर जगह के लिए, जाहिर है वह वेईमानी से खड़े होते है।]

श्री महाबीर प्रसाद भार्गवः कितने आदमी होंगे ऐसे, 10, 5, 15 होंगे जो हर साल हर चीज के लिए खड़े होते है। ऐसे आपको ज्यादा नहीं मिलेंगे।

The second part of the same recommendation is :

"The security deposit of candidates prescribed in the law should be increased to Rs. 1,500 in respect of an election to the House of the People and Rs, 750 in respect of an election to a Legislative Assembly."

The whole purpose of bringing this Bill was to highlight how election expenses can be curtailed by agreement between parties, by tightening the law. That was my approach, and if we raise the security deposit, the very purpose is defeated. A higher security deposit will make it impossible for poor candidates even to take their chance, because the first hurdle of making deposit of a big amount would be there, and many of us would be there who would not be able to cross this very first hurdle if the deposit is to be increased.

The third part of this recommendation is:

"In regard to the unduly large number of independent candidates, it is common knowledge that many of them only stand with a view to striking a bargain with

†[] Hindi transliteration.

3777 Representation of People [18 MAR. 1966]

one or the other of the serious candidates and then withdrawing from the contest for a consideration or with a view to splitting the votes of a small section of the people on caste or communal grounds These are tendencies which militate against fair democratic elections and should be eliminated "

There may be quite some weight in what is said in this recommendation. But there again the difficulty comes of implementation. Who is to deal with the various candidates, the independent ones, and find out from them What is the motive, why you have filed this nomination paper? Do you want to bargain? Are you a serious candidate or are you a non-serious candidate ?" Those are things again which are very difficult to ascertain before the elections, because before the elections even the weakest candidate thinks that he has the brighte-t chance. Nobody is prepared to say before the elections that he is a weak candidate and he has no chance. Therefore, it is very difficult to judge what the real state of affairs is before the elections, and that is how this recommendation which is not being accepted by the Government in my opinion is a proper decision.

Coming to the second recommendation which is not being accepted, it is about the Presidential elections. There they say:

"Every candidate for the Presidential election should be required by law to deposit with the returning officer a sum of Rs 1,000 to be forfeited in the event of his getting less than one-tenth of the valid votes polled at the election."

The second part of the recommendation is :

"The nomination paper of a candidate, in addition to being subscribed by two electors as proposer and seconder, should be subscribed by eight other electors as supporting the nomination."

As far as the first part of the recommendation is concerned, my objection is the same as for increasing the deposit, and therefore I agree with the Government that this should not be accepted. But the second part of the recommendation, I

think, is a very healthy recommendation and I wonder why it is not being accepted Where is the difficulty in accepting that instead of two persons ten voters should send in the proposal for a particular candidate? If a candidate for a Presidential election cannot even get ten electors to propose or second his name, I personally feel that he is not worth being a candidate for Presidential election. I would therefore humbly request the Government to again consider this question and see if the second part of the recommendation can be accepted by them, because I feel the second part of the recommendation would be a very healthy decision as past Presidential elections have shown that there have been candidates who really file their nomination for the sake of showing that they also ran in the Presidential election. There have been such cases in all the three elections, and therefore this will be a safeguard against such candidates filing their nomination and trying to run in the Presidential election. Presidential election is for the highest office of the country and it should be a serious matter, and no light-hearted person should be allowed to take part in the election to such a high office.

Having disposed of these two recommen dations, I come to the third recommendation which is not being accepted, and that is about the election expenses, the subjectmatter of the Bill under discussion. From what I have heard from the Law Minister my fear has almost come true. Probably the Government has no time at its dis posal to amend the law before the coming . elections, and that seems to be the reason for not accepting the recommendation The recommendations are very clear, and they are such recommendations which should have received the consideration of the Government. And what are the recommendations :

"(i) The Commission is of the view that the legal provisions relating to election expenses as they stand at present are of no use and call for drastic amendments or total repeal

"(ii) The fact that the expenses incurred by the political parties on the electioneering campaign of individual candidates or groups of candidates do not require to be included in the accounts of the latter makes the prescribed maxima unreal and meaningless. [Shri M. P. Bhargava.]

(iii) Although the heavy expenditure now incurred by parties and candidates on their election campaign is undesirable, it is not easy to find practical, effective and generally accépted methods which would make them spend less.

(iv) The number of motor vehicles that may be used for electioneering purposes should be limited to three in an assembly constituency and to six in a parliamentary constituency.

(v) Processions and demonstrations and the display of large sized streamers and banners should be prohibited.

(vi) The use of peripatetic loudspeakers on roads and highways for election propaganda should be prohibited.

(vii) The employment of any paid canvassers other than the duly appointed election agent of a candidate should be prohibited.

(viii) The Commission does not consider it desirable to impose restrictions on other forms of propaganda like large public meetings with loudspeakers arrangements, payment of incidental ex penses to voluntary adult members, election manifestos and pamphlets etc.

(ix) The two main defects in the existing law relating to accounts of election expenses, namely, limiting the period of accounting to the interval between the date of calling the election and the date of declaration of the result and not requiring the inclusion of expenditure incurred by political parties, should be removed by amending the law."

And lastly :

"(x) The legal provisions should be spelt out in greater detail so as to make them effective. In particular there should be a provision which prohibits election expenses being incurred by any person other than the candidate or his election agent unless authorised in writing by the candidate and which further provides that, where any such authorised person incurs expenses, he should furnish a detailed return of those expenses." Now all these are recommendations which should have got the serious attention of the Government, and I am sorry that they are not receiving the attention which they should have.

Madam, I am not satisfied with the reasons given by the hon'ble Law Minister for not accepting these recommendations. In fact, instead of meeting the case for not accepting these recommendations by arguments, he went around the circle and read out some portions from a book under the name of "Elimination of Corrupt Practices in British Elections". That was not a thing to be done. Simply quoting from other places and not acting to remove the lacuna in the law is a thing which I do not understand. Therefore, I thought that I should plead with him that even at this late stage Government should act expeditiously and try to bring amendments to the Representation of the People Bill with a view to implementing those recommendations which have been made by the Election Commission because they are satisfied and they have categorically stated that the legal provisions relating to election expenses are not at present able to be implemented and call for drastic amendments or total repeal. Well, that is a clear, categorical recommendation. I do not know why it is not possible to implement it. Therefore, I will still plead with the Law Ministry and the Government of India to reconsider this whole question because still we have, as I stated in my remarks, time enough to go through the whole process in a hurried manner and be ready for the elections in time. As I had said earlier-and I repeatthe amendments can be drafted in this month, and by the middle of the next month the amending Bill as regards the election expenses can be got ready and we can get through the motion of reference of this amending Bill to the Select Committee before Parliament rises in May. The Select Committee can be charged with the specific duty to report by the end of, say, June or the middle of July. Then the two Houses can consider it even in August-September session and the Bill can become law by the end of September. If that is done, we will have still time enough to make the people understand the law and implement it in the coming general elections to be held in the beginning of the next year. This time-table is there. It is

possible to amend the law Let us not make our new legislators who are to be elected on the basis of the 1967 elections, fall in line with others, as happened in the last three general elections, to file election returns which are unreal, which are not on a basis as recommended by the Election Commission Let us make the election law such as can be properly implemented during the course of the elections also

I expect nobody to keep day-to-day ex penses of what he is spending every day in the heat of the elections. That is something impossible to be achieved It is neither feasible nor practicable Therefore, I will still request once again, with all the emphasis at my command, that the Government should reconsider the issue and try to bring forward an amending Bill as quickly as possible

1 do hope the question will be reconsi dered and proper steps would be taken to see that this is done. Since the provisions of my Bill about the filing of election expenses do not bring out or do not fulfil the objective, I do not intend to press the Bill any further and leave it to the Govern ment to take such steps as they may think necessaly

Madam Vice-Chairman, with your permission I would like to request the House to permit me to withdraw the Bill

The Bill was by leave, withdrawn

5 P M

REFERENCE TO REPORTED ARREST OF SHRI YAGYA DATT SHARMA

ATAL BIHARI VAJPAYEE SHRE Madam, on a point of (Uttar Pradesh) personal explanation In the morning I referred to the reported arrest of Shri Yagva Datt Sharma It so happened that when I was about to speak. I got a slip from a Press correspondent informing me that Shri Yagya Datt Sharma had been arrested but a little while ago I have got a message from the Prime Minister that Shri Yagya Datt Sharma has • been arrested so far I am sorry for the ng information In fact, I should have

personally verified and then referred to the matter 1 apologise.

HALF AN-HOUR DISCUSSION ON JAYANTI SHIPPING CO LTD.

DAHYABHAI ν. PATEL SHRI (Gujarat) Madam, with your permission, I rise to raise a hlaf-an hour discussion on a matter that has been engaging the atten tion of the House if I may say so, for some years Sometimes public memory is short This House sent me to the PAC., two years ago, four years ago rather-I retired two years ago-and in the PAC-Shri Tyagı was our Chairman-certain en quiries were made into the affairs of the Jayanti Shipping Company of India and doubts were expressed about it Well, that happens in the case of many of the blueeyed boys of the Congress, the matter was just hushed up Again this House was pleased to send me to the National Shipping Board and the first meeting that I could attend after the election was in July 1965 in Madias There also certain remarks were made pertaining to its affairs and doubts were expressed. At the meet ing that followed in Bombay, in October much more was said and the then Minister for Transport, Shri Raj Bahadur promised a full enquiry and a statement before the meeting The Director General of Shipping was also present and he promised to go into it. No report has yet been forth coming and therefore I had to raise this question in this House It is not that I suddenly asked for information I had been reminding the Chairman to hold a meeting of the National Shipping Board ever since. In fact he had promised to hold a meeting at Bhubaneswar so that the Members could have an idea as to what the Paradip Port was like Somehow that meeting was cancelled A few weeks later we were told that a meeting was going to be held at Calcutta That also was can celled and when I pressed the Chairman of the National Shipping Board, Shri Raghu nathsinghji again and again, wrote to him, then a meeting was announced in February when unfortunately I had to go for a party meeting at Madras My meeting had al ready been announced a month earlier and I did point it out to the Chairman but he said I am sorry I would like the new